Sinha, I beg to lay on the Table the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the ressions shown against each:—

- (i) Statement No. XI—Thirty-eighth Session, 1962.
- (ii) Statement No. VIII—Forty-fifth Session, 1963.
- (iii) Statement No. VIII—Forty-sixth Session, 1964.
- (iv) Statement No. VI—Forty-seventh Session, 1964.
- (v) Statement No. VI—Forty-eighth Session, 1964.
- (vi) Statement No. IV—Forty-ninth Session, 1964.
- (vii) Statement No. III—Fiftieth Session, 1964.

[See Appendix LI, Annexure Nos. 37 to 43 for (i) to (vii) respectively.]

FIRST REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

Shri M. GOVINDA REDDY (Mysore): Madam, I beg to lay on the Table a copy of the First Report of the Committee on Public Undertakings on the National Buildings Construction Corporation, Limitd, New Delhi.

LECTIONS TO THE ANIMAL WEL-ARE BOARD AND THE INDIAN ENTRAL SUGARCANE COMMITTEE

THE DEPUTY CHAIRMAN: The folwing members being the only candidates minated for election to the bodies resctively shown against each, I hereby dare them duly elected to be members the said bodies:—

2. Shri R. S. Khandekar—Indian Central Sugarcane Committee.

STATUTORY RESOLUTION RE CREA-TION OF CERTAIN NEW ALL-INDIA SERVICES—continued.

THE DEPUTY CHAIRMAN: We go to the debate or the Statutory Resolution. And may I also announce that the House will sit till 1-30 P.M.

SHRI M. RUTHNASWAMY (Madras): Madam Deputy Chairman, as a member of the party to which I have the honour to belong, I would not countenance the taking up by the Central Government of any other functions or duties of State Governments, but then in regard to recruitment of the Services the deterioration in the States has been so great that I am compelled to support this motion. Public Service Commissions which were intended by the Act which brought them into being to be bodies above and outside political influence have been constituted in recent years on more or less political lines. Members have been appointed to Public Service Commissions, some of them even not qualified by education to be on such bodies. Some of them have been appointed because of their political affiliations to the Congress as a reward for their service to the Congress Party. And so much of the confidence which accompanied the institution of these Public Service Commissions has been steadily falling and therefore it is that the Central Government is called upon to take up the constitution of certain Services. Today we are called upon to allow the educational and agricultural Services to be constituted of men and women selected by the Union Public Service Commission.

(Interruptions)

SHRI DAHYABHAI V. PATEL (Guja-rat): There is still some gas which is erupting here, Madam.

SHRI M. RUTHNASWAMY: As for the importance of the quality of the administrative Services in a developing country

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like ours there can be no doubt. A recent publication of the United Nations "A U.N.O. Handbook on Public Administration" issued in 1961 says that administrative improvement is a sine qua non in the implementation of the programme national development in such developing countries and again it goes on to say that the establishment of a competent public Service must therefore have a high priority on the agenda of national development. There are two principles enunciated in this handbook, firstly that the quality of the entrants to public Services depends closely on the general level of educational opportunity that the country affords and the second principle is that the years of special training and experience, the patient and persistent development of the many different skills and the basic education needed to understand, to administer and to constitute these various skills are factors whose importance cannot be overestimated.

Now, why is it that the educational and agricultural Services are to be under the jurisdiction of the Government of India and recruited through the Union Public Service Commission? In the educational field teachers of high quality are required in order to constitute the staff of Government colleges. Headmasters of the schools administered by the Government have also to be recruited from the educational section of the I.A.S. and so also Inspectors. There was a time when we had all-India Services for education and agriculture. Under the influence of the idea of provincial autonomy the Educational Services were provincialised they were recruited from graduates of local or other Indian Universities and the result has been a deterioration in the standards of the Educational Services in the States. Formerly to these Educational Servicesthe Indian Educational Service it was called in those days-were recruited men trained in English and other European Universities and so it was possible to fill the staff of colleges, Inspectorates and even beadmasterships with highly qualified men. But this trust in Indian Universities has been considerably disturbed by recent developments. On account of the various causes into which I need not enter the standard of University education in our

country has considerably fallen in recent years and therefore it is necessary even in humanity subjects to look to students who have had educational training and experience in Universities with much standards than those obtainable in Indian Universities and to recruit them to the educational Service. But I do not see how it is so necessary that the agricultural Services of the States should be recruited on an all-India basis, because after all our agricultural colleges are still able to produce competent men who might fill the agricultural Services. I am not conviced that the need for having an Indian Administrative Service in agriculture is as great as the need in the educational Service because the agricultural Service is filled with people, people in offices, who are concerned with agricultural extension services. men of administrative character and abilities required in the agricultural Service. Probably the Minister in his reply would be able to convince us that the need for having an all-India agricultural Service is as great as the need for having an all-India educational Service.

We are supporting this Resolution because we think that the standards of recruitment pursued by the Union Public Service Commission are still high, because the practice of appointing political servants of the party in power has not yet affected the recruitment of men for membership or chairmanship of the Union Public Service Commission. But I should like to emphathat we should not be satisfied with mere recruitment of highly qualified people to the educational or the other administrative Services. I think the probational training soon after recruitment should be of highest order. According to the statement in the late Mr. V. T. Krishnamachari's Report on Indian and State Administrative Services, I find that provision for training, after recruitment, is very inadequate. It is restricted to one year only and the training is divided into two parts. One is called training in foundational subjects and the other is called training in administrative subjects. number of subjects are given. For instance, the foundational course consists of instruction in the evolution of modern Indian State as a democratic, secular and welfare State, the theory of political organ[Shri M Ruthnaswamy.]

isation, the theory of State action, a survey of the main currents of Indian history, political, economic, social and so on. Then, No. (2) consists of insrtuction in Indian culture, (3) the Constitution of India, (4) instruction in public administration and (5) Indian Economy. Now, all these subiects are to be taught in the space of six months. Now, what kind of training, what find of instruction can you give in these large, important five subjects in the course of six months? The other six months are to be devoted to training in district and other administration. If there has to be a proper training for these recruits to the Indian Administrative Services, it should be extended, at least, to two years. It is only in a period of two years that these recruits to the Indian Administrative Services will be able to be trained properly for our administrative work. Instructions in these foundational subjects and other subjects of immediate administrative use would be possible in these two years. Otherwise, we shall have people who are cramped with instruction. We shall not have competent administrators. We will have only stuffed owls. It is only such kind of people who will be produced by this kind of forced feeding in the period of one year.

Therefore, while I congratulate Home Minister on bringing forward this r otion. I would like his department to pay as much attention to post-recruitment training as to methods of recruitment. It is only when the persons recruited to the Indian Administrative Service, to Indian Agricultural Service or the Indian Educational Service, are submitted to a post-recruitment training of an extensive and intensive character that we shall have administrators who will be worthy of the country and who are needed murtry's requirements. And this training. rould be in a residential institution, beit is the corporate life in a resident. I institution that will give them the esprit de corps, which is so recessary for sustaining the morale and the standard of work or our administrative officers. Therefore, the 'inistry should pay as much athe training of the recruits to the Inda Administrative Services as to

their initial recruitment. It is only then that this new method of creating All-India Services in the educational and agricultural sections will be a blessing to the country.

श्री अजिकशोर प्रसाद सिंह (बिहार): उपसभापति महोदया, मझे खशी है कि मेरे पूर्व वक्ता ने इन अखिल भा नाय सेवाओ के कायम करने का समर्थन किया। हमारे देश में दो विचारधाराएं है। एक यह कि राज्यों को अधिक से प्रतिक अधिकार दिये जायें. जितने अधिकार न दिये हैं. उनमें भी पविक दिये जायें। दूसरा विचार-धारायह है कि देश की एकता के लिये यह ग्रावश्यक है कि केन्द्र मजबूत के केन्र ज्यादा से ज्यादा अधिकार केन्द्र सिर्फ ग्रधिकार ही नहीं, जिन ध्येत्र स ग्रधिकार राज्यों के है, उन क्षेत्रों में भी ऐपा प्रबन्ध हो कि केन्द्र प्रभावित कर सके राज्यों को, उन मामलों मे भी जो बिह्कल राज्यों के क्षेत्र के अन्दर हैं। मेरे पूर्व वक्ता ऐसे दल के हैं, जो राज्यों के ग्रधिकार में विश्वास करता है. किन्तु मेरा वाक्तिगत विश्वास है केन्द्र की शक्ति में । खैर, मझे ख्या है कि उन्होंने अपने दल रे काम्या १ त **इजहार इ**समें नहीं ।कया किया है। 졍.

या. द्वार प्रश्ति है। चन्द महीनों में जो वाक्रयात हुये या इसके पहले जो यहां वहां कुछ वाक्रयात हो रहे है, उनसे यह अन्देशा पैदा होता है कि हमारे मुल्क की एकता कायम न रह सकेगी और अगर एकता कायम न रह सकेगी। इसी लिये अजादी भी कायम न रह सकेगी। इसी लिये हमारे भूतपूर्व प्रयान मंत्री पं० विवाहरलात नेहरू ने हमको यह आदेश दिया था कि हम भावात्मक एकता की प्रोर बढ़ें। हमारी मंजिल वही है, भावात्मक एकता। लेकिन उस मंजिल तक पहुंचने के लिये हमें कई मंजिलों को तय करना पड़ेगा और उसमें एक मंजिल है प्रशासनि । एकता, राजनैतिक एकता।

राजनैतिक एकता तो हमारे मंविधान ने हम को दी और प्रशासनिक एकता भी बुछ हद तक दी, लेकिन वह प्रशासनिक एकता काफी नहीं थी। इसी लिये सन् 1956 में जब राज्य आयोग ने, स्टेट्स रिम्रागेनाइजेशन कमीशन ने, ग्रपना प्रतिवेदन दिया, ग्रपनी रिपोर्ट दी, तो इस बात पर जोर दिया कि जो ग्रभी अखिल भारतीय सेवाएं हैं, उनके ग्रलावा और भी कई अखिल भारतीय सेवाएं कायम की जारें। मुझे खुणी है कि ग्राज भारत सरकार और यह सदन इस तरफ एक कदम उठा रहा

देश भी एकता के लिये यह स्नावश्यक है कि अखिल भारतीय सेवाएं हों; क्योंकि ग्रखिल भारतीय सेवाग्रों में जो ग्राते हैं, एक तो वे त्राल इंडिया कम्पेटिशन की ब्नियाद पर म्राते हैं, इसलिये उनका बौद्धिक स्तर, उनके दिमाग का स्तर, थोड़ा ऊंचा होता है। इसके साथ ही साथ चुकि वे ग्रिबिल भारतीय सेवात्रों में रहते है ब्रीर उनकी सेवाब्रों के जो नियम बनाये जाते है, वे खास तौर के बनाये जाते हैं, इनिलये उनका एक म्रखिल भारतीय दुष्टिकोण होता है ग्रीर वे छोटे छोटे ट्कड़ों में, छोटे वायरे मे, भोचने के श्रादी नहीं हाते, बल्कि म्रखिल भारतीय स्तर पर सोचना वे शुरू करते हैं स्रौर जब हम ग्रखिल भारतीय स्त पर सोचना पृष्ट करने हैं, तब हम एक ऐसा कदम उठाने हैं जिस से भारत की एकता स्रुड होती है।

जो हम सेवाएं कायम कर रहे हैं, उससे राष्ट्र की एकता सुदृढ़ होगी ही, प्रशासन की कार्यक्षमता भी बढ़ेगी; क्योंकि झिखल भारतीय सेवाओं मे आने वाले लोशों की कार्यक्षमता, उनकी बुद्धि, उनका मस्तिष्क, जो राज्यों की सेवाओं मे आते हैं, उनसे अगर मैं यह कहूं कि कुछ जंबा होता है. तो शायद गलन न होगा। और जब हम अखिल भारतीय शिक्षा सेवा वायम करेगे तो मेरा ख्याल है कि शिक्षा का स्तर भी ऊंचा होगा; क्योंकि इसमें अच्छे.तेज, पढ़े-निखे, ऊंची बुद्धि के लोग आएगे। लेकिन

श्राज मैं यह देखता हूं कि जब ग्रिखल भारतीय सेवाग्रों में लोग लिए जाते हैं तो वे किसी एक राज्य के साथ बांध दिए जाते हैं स्रौर जिस राज्य में एलाट किए जाते हैं वे या तो उस राज्य में रहें या वहां से हटें तो केन्द्र में ब्राएं। समझता हं कि ग्रगर उनका, इन सेवकों का, राजकर्मचारियों एक अखिल भारतीय दृष्टिकोण बनना जरूरी है तो फिर इस परिपाटी में थोड़ा रहोबदल करना पड़ेगा ग्रौर ग्रखिल भारतीय सेवक सिर्फ एक राज्य ग्रीर केन्द्र में न रह कर पांच साल या दसमाल के लिए एक राज्य से दूसरे राज्य में भी जाया करें। यह नियम कम से कम उत्तर भारत के राज्यों में ग्रामानी से लाग् किया जा सकता है; क्योंकि उत्तर भारत के राज्यों में भाषा एक है, ग्राचार-व्यवहार एक है, समस्याएं एक तरह की हैं। इसलिए यदि वे एक राज्य से दूसरे राज्य में जायेंगे तो उनका दृष्टिकोण तो विस्तृत होगा ही साथ ही साथ उनको काम मे कोई असुविधा भी नहीं होगी। अतएव मैं समझता हूं कि आगे से यह नियम बनना चाहिए कि ये लोग किसी राज्य के कैंडर में ही बराबर के लिए न रख दिए जायें;बिंहर उनका एक राज्य में दूसरे राज्य में जाना भी सम्भव हो। ग्राज ती हम यह जरूरत ग्रनुभव करते हे कि हाईकोर्ट के जो जज हैं, जो हमारे बड़े बड़े न्यायाधीश है, वे एक राज्य से दूपरे राज्यों के हाईकोटों में जाया करें, जब वह सम्भन है, वह जरूरी है, तब तो इन मेवकों का एक राज्य से दूसरे राज्य में जाना मेरे ख्याल से ज्यादा सम्भव है ग्रौर ज्यादा जरूरी है।

ग्रब चूंकि उत्तर भारत के जो राज्य हैं, इनकी एक भाषा है,इनकी एक समस्या है, तो ऐसी स्थिति में इन सेवाग्रों के लिए हमें परीक्षा का माध्यम क्या करना होगा, इस पर भी गौर करना है। ग्रखिल भारतीय शिक्षा सेवा को ग्राप लें। उत्तर भारत के राज्यों में शिक्षा क्षेतीय भाषाग्रों में दी जाती है, केवल स्कूलों मे ही नही ग्रव तो विख्वविद्यालयों में भी इसमें

[श्रे क्रजिनिशोर प्रसाद सिंह]

शिक्षा दी जाती है, ग्रौर कई विश्वविद्यालयों मे तो तकनीकी विषय, टेकनिकल मब्जेक्ट्स भी वहां की क्षेत्रीय भाषात्रों में, रीजनल भाषात्रों में पढाए जाते है। तो जब हम श्रविल भारतीय सेवाग्रों का निर्माण करते है तब हमे इस बात का भी ख्याल करना होगा । त्रखित भारतीय सेवा के लोग जो राज्यों मे जायेंगे उनका वहा की शिक्षा से सरोकार हो स्रोर काफी घनिष्ठ मरोकार उनकी रखना होगा; क्योंकि ग्रगर हम यह भी मान लें कि इस सेवा के लोग केवल प्रशासन में रहेंगे, उनका पढाने-लिखाने मे उतना मतलब नहीं होगा, उनका प्रैक्टिकल खेती के उत्थान से कोई मतलब नही रहेगा, फिर भी प्रशासन को ठीक चलाने के लिए यह जरूरी है कि वहा की शिक्षा का उनकी पूरा पूरा ज्ञान हो और जब इन राज्यों में वहा की क्षेत्रीय भाषात्रों में शिक्षा दी जाती है तो ग्रगर इस ग्रखिल भारतीय सेवा के लोग उस भाषा से अवगत नहीं रहेगे, उस भाषा को नहीं जानेंगे, तो उनको वहां की शिक्षा का ज्ञान भी श्रध्रा रहेगा श्रीर जब शिक्षा का ज्ञान श्रध्रा रह जायेगा तो वह शिक्षा का इंतजाम भी ठीक ठीक नहीं कर सकेंगे। इसी लिए बहुत सी ऐसी मेवाग्रों मे जो कि राज्य-स्तर की मेवाएं है, उनमे जैसे कि एक जुडीशियल सेकेटरी है, एक ला सेकेटरी है, तो जो विधि मंत्री या जडीशियल सेकेटरी राज्यों मे बनाए जाते हैं वे ज्डोशियल सर्विस के ग्रादमी रहते है। यह ठीक समझा जाता है कि उनको, वहां इसाफ की क्या व्यवस्था है, किस तरह से इंसाफ किया जाता है, किस तरह से कचहरियों में कार्यवाही होती है, इसका ज्ञान रहता है। तभी जा कर वह सफल विधि मंत्री या जुडीशियल सेकेटरी हो सकते हैं। तो शिक्षा को चलाने के लिए भी यह बात ग्रावश्यक है। जिस राज्य में शिक्षा के प्रशासन को चलाना है उस राज्य की शिक्षा का उसे ज्ञान न हो तो मेरे रूपाल से वह इंतजाम या प्रशासन ठीक ठीक नहीं चला सकता है।

में समझता ह कि इस सेवाफ्रों ने जहां तक कृषि सेवा का सवाल है उसमें भी यही बात है। कृषि सेवक सिर्फ दफ्तरों में बैठ कर फाइलों में नोटिंग किया करे तो उससे कृषि का उत्थान नहीं होगा, उन्हें देहातों में खेती कैसे की जाती है, देहातों में खेती की क्या क्या समस्याएं है, इसका पूरा पूरा ज्ञान होना चाहिए, तभी वह खेती के मामले मे,प्रशासन के मामले में सफरी-भत हो सकेंगे और खेती का पूरा ज्ञान उन्हें तब तक नहीं हो सकेगा जब तक कि जहां खेती की जाती है वहा की भाषा से, वहा की जवान से वे परिचित नहीं रहेंगे। इसलिए मैं समझता हं कि जब हा इन सेवाम्रो को कायम कर रहे हैं, तब हम जब परीक्षा का माध्यम नियत करे तो इस बात को दृष्टिकोण मे रखते हुए नियत करे कि उत्तर भारत के राज्यों में वहा के राज्य की भाषा में शिक्षा दी जा रही है और उत्तर भारत के राज्यों मे कृषि का उत्थान तब तक नहीं होगा जब तक कि कृपि के प्रबन्धकर्ता या कृषि के प्रशासक वहां की जनता की भाषा को नही जानेगे। मैं यह नही कहता कि आज खामख्वाह परीक्षा का माध्यम हिन्दी को बना दें लेकिन इसका भ्रापको जरूर ख्याल करना पडेगा कि जब इन्हें सफल प्रशासक बनना है तो इन्हें वहां की भाषाका ज्ञान होना चाहिए। यह ग्राप देखें कि हिन्दी को या उत्तर भारत की भाषा को परीक्षा का माध्यम बना कर इस ज्ञान को दें या जब वे सेवाग्रो मे दाखिल हो जायें, उसके बाद कुछ ऐसा इंतजाम करे कि साल, दो साल या तीन साल के ग्रन्दर उन्हें पुरा पूरा ज्ञान हो जाये।

त्राज कभी कभी जब अखिल भारतीय सेवाओं की चर्चा चलती है, तब लोग अनुपात प्रणाली की, कोटा सिस्टम की चर्चा करते हैं। मैं समझता हूं कि अखिल भारतीय सेवाओं में अनुपात प्रणाली को, कोटा सिस्टम को लाना देश की एकता के लिए घातक होगा। मुझे याद है ...

श्री ए० बी० वाजपेयी (उत्तर प्रदेश): एक ही प्रान्त के भरे रहें।

श्री कजिक्कशोर प्रसाद सिंह : . . . कि मस्लिम लीग की ग्रन्य मांगों में एक माग यह भी थी कि ग्रगर हमें हर जगह रिजर्वेशन दोतो वैसी हालत में हम मल्क के बटवारे पर जोर नहीं देंगे लेकिन इस मांग को देश के लिए इतनः प्रहितकर समझा गया कि उस मांग को कब्ल नहीं किया गया ग्रीर बटवारे को कबुल किया गया।

श्री ए० बी० वाजपेयी: मगर बटवारा तो हो गया।

श्री बनिकार प्रसार सिहं अब बटवारा कबल करने के बाद फिर हम ग्रनपात प्रणाली को ले ग्राए तो मेरा ख्याल है कि जो एकता श्राज बनी है, वह धीरे धीरे ट्कडे ट्कडे हो जाएगी।

(Time bell rings)

कभी कभी यह चर्चा आती है कि इन सेवाग्रों में जो विद्यार्थी ग्राते हैं वे फर्स्ट क्लास के, हाइएस्ट क्लास के, सब से तेज विद्यार्थी नही ग्रा रहे है। इसलिये इनको तनस्वाह ग्रौर सविधाएं इस तरह की दी जाएं कि जो सब से ऊंचे दिमाग के विद्यार्थी हैं वे इसमें भ्राया करें। उनको तलब ठीक दी जाये. उनको सुविधाएं ठीक दी जायें, यह मैं मानता हं, लेकिन इन सेवाग्रों में जो हिन्दु-म्तान के सब से बुद्धिमान्, सब से प्रतिभा-शाली, मब से तेज विद्यार्थी हो उनको ही खामख्वाह हम लाएं, मैं इस बात को दिल्कुल ग्रक्लबंदी की बात नहीं मानता; क्योंकि जब तक हमारे यहां प्रशासन ही मुख्य काम था तब तक तो यह जरूरी था कि सब मे तेज विद्यार्थी इन सेवाग्रों में ग्राएं, लेकिन ग्राज इन सेवाग्रों से बाहर देश को ऊंचा करने के लिए बहुत से क्षेत्र खुले हुए हैं स्रीर वे क्षेत्र ज्यादा जरूरी हैं। पाश्चात्य देशों में जो सब से ग्रच्छे, तेज विद्यार्थी होते हैं वे या तो बिजनेस में जाते हैं, या उद्योग-धंधों में जाते हैं, कारोबार में जाते हैं,

प्रोफेशंस मे जाते है, राजनीति में जाते है स्रोर उसके बाद जो लोग हैं वे राज्य-सेवाग्रों में जाते हैं। मेरा खयाल है कि देश के लिए वह चीज ज्यादा हितकर होगी । इसलिये खामख्वाह हम ऐसा प्रयत्न करें कि जितने तेज विद्यार्थी हो मब इसी मे चले म्राया करें, मेरे खयाल से यह देश के लिए हितकर नहीं होगा।

(Time bell rings)

मैं इसका समर्थन करता हं, लेकिन मैं इतनी चेतावनी दे देता हूं कि ग्रगर ग्राप समझते है कि इन सेवाग्रों के कायम करने से खेती में सुधार हो जायेगा तो वह मै नही मानता। भारत सरकार के हाथ मे कर्ज देना है, यनुदान देना है, अनएव यद्यपि खेती ग्रौर शिक्षा बिल्कूल राज्य-विषय हैं फिर भी भारत मरकार चाह, तो काफी इन पर प्रभाव डाल सकती है ग्रीर जब तक भारत सरकार इन प्रभावों का, कर्ज ग्रौर ग्रनुदानों के प्रभाव का, उपयोग नहीं करेगी तब तक न खेती के मामले मे राज्यों में सुधार होगा स्रीर न शिक्षा के मामले मे सुधार होगा । तो आप इस सेवा को कायम करें, लेकिन इस बात का भी ख़याल नखें कि स्रापके पास जो स्प्रीर शक्तियां है, उनका इस तरह से उपयोग करे कि शिक्षा भी आगे बढे ओर खेती भी ग्रागे बहे।

SHRI NAFISUL HASAN (Uttar Pra desh): Madam Deputy Chairman, I rise to give my whole-hearted support to this statutory Resolution which has been moved by the hon. Minister, Shri Jaisukhlal Hathi. I also congratulate him on his lucid exposition of the question that is before the House at the present moment. I welcome this Resolution which is an enabling thing one. It will enable Parliament to make a law for the creation of these two Services.

[THE VICE-C.IAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE) in the Chair.]

[Shri Nafisul Hasan]

If we look at the provisions of the Constitution, we will find that this Resolution is in pursuance of the provision in article 312(1). According to sub-article (2) of the same article, we have at present the Indian Administrative Service and Indian Police Service which, according to this sub-article, are deemed to have been created by Parliament. Earlier also, we decided to create some other All India Services. The reasons for the creation of these Services have been given by the hon. Minister, and I entirely agree with them.

One other aspect of this question I want to place before this House and that is that the scale of pay and the prospects in the All-India Services will be better than those in the State Services that there will be a wider field of selection and that the conditions of service and the scale of will attract better persons. We know that quite a large number of our young men, doctors, engineers, etc. are still outside the country. Though they are keen to come and serve the country, the service conditions in the State Services are not such as to attract them. I hope and trust that our young engineers and others who abroad, will be attracted to come back to our country and serve it, in view of the better prospects.

I think that the object of creating an all-India Services is to supplement and not to supplant the State Services. I mean to say that there will still be the State Education Service although we are going to have an All India Education Service also. I know how the States are dealing with it. I know about the State of Uttar Pradesh. As far as education is concerned, we have got a State Educational Service and also a Subordinate Educational Service. In the State Service, there is Class I and Class II. But Class I is open mainly by promotion, there is no direct recruitment to Class I services generally. Therefore, when we are going to create an all-India Service I think the first question which will come up before the Government will be as to which of the personnel of the State Services are enough to be absorbed in the all-India Service. I find that in his speech yesterday the hon. Minister had suggested some

thing, that there might be a proportion of 33 per cent reserved for promotion. My view about it is that we should not at this moment decide finally the particular proportion which are to be given to direct recruitment and to promotion because we have got to look to the present conditions in all the States. We have got to see how many persons are fit to be absorbed as a first step, though I would welcome that a majority of the persons to be recruited in future should be taken by direct recruitment-promotion should also be thereso that there may be an influx into the Services both of new blood and of experience. That is a proper combination and a healthy condition for the growth of every Service.

After this Resolution is passed by this House, the Government will consider the question of legislation for the creation . these Services. I have read the provision in article 312 and I know that the creation of these Services is possible only by a law, that we have got to bring forward a Bill and pass it into law. But as far as the conditions of services and all other things are concerned, they are also to be regulated by Parliament. The word used there is "regulation". Therefore, my suggestion is that these things should be determined by rules made under the proposed Act and the authority to make the rules should be delegated to the Government in that respect so that after everything has been gone into a proper decision is made both in regard to the conditions of service and also the proportion for recruitment. for direct recruitment and by promotion.

I have seen executive officers working in the State drawn both from the IAS and the Provincial Executive Service. mally, IAS officers are deputed States and during their posting they are under the control of the States; they are posted according to the requirements of the State. I think the same principle will be followed in regard to these all-India But it will be desirable Services also. that officers serving in one State should not be allowed to remain 1 P.M.

there for a very long period; they should be taken back from the State and given to another State, or they may be sed to work in the Centre. But as the administrative control of these officers is concerned, that will be with the States. But at the same time because they are all-India officers, all disciplinary proceedings and action taken in consequence thereof is to be taken by the Central Government in consultation with the Union Public Service Commission

There is one thing more and that is Although these officers will be serving in the States and will really to a certain extent replace the present State officers, still I feel that additional expenditure on administration will be necessary. To think that it will not involve any additional expenditure is, I think, not a correct notion. The finances of the States being what they are, all the elastic resources are with us in the Centre, it is not posthe for the States to bear any further Therefore, if any additional exhurden. renditure is involved in the creation of these services, that burden must be borne by the Centre and not transferred to the States.

My hon, friend, Mr. Sinha, has just now referred to the medium of examination by the Union Public Service Commission. My reading of the present situation according to the Constitution is-I have already given expression to it on a former occasion-that Hindi has become the official language of the Union. It is by virtue of the Languages Act that English also has to continue for the purposes in addition to Hindi-these are the words used-for which it was used earlier. Therefore. Hindi as a medium of examination in my opinion is a must. Now if the Government is not going to introduce Hindi as a medium of examination here and now, it will be acting against the provisions of the Constitution. Therefore, I urge upon the Government to look into the matter and not put it off on the plea that there is opposition in the South or from any other quarter. We are not opposed to English continuing as a medium of examination. Now according to the Constitutional provision persons who have prepared themselves for the Central Services, because they knew that Hindi being the official language was bound to become the

medium of examination, we have no answer to them. Therefore, my submission is that in all the examinations which are to be held by the Union Public Service Commission Hindi and English both should be the medium of examination

SHRI P. N. SAPRU (Uttar Pradesh): What about regional languages?

SHRI NAFISUL HASAN: As far as the Languages Act is concerned, they do not come into the picture as the official languages of the Union.

In the end I thank you, Madam. With these words I give my whole-hearted support to the Resolution moved.

M. N. **GOVINDAN** NAIR (Kerala): Madam Vice-Chairman, vesterday the hon. Minister made a very strong case for his Resolution. He stressed the necessity for an integrated approach to these problems. He appealed in the name of national integration to accept this proposal. He also stressed on the necessity of having emotional integration through this measure. Well, I am not having an integrated approach as far as both education and agriculture is concerned. But my fear is whether this step in the present context will at all help the integrated approach which he wants and the national integration which he is aspiring for. Now, I will concentrate more on the educational Service.

I was thinking about this problem after I heard the hon. Minister yesterday with my State in my mind. Our State is considered to be one of those which are so far ahead in education. But unfortunately the situation there is not very happy. Coming to college education, in our State there are a large number of private col-There are a number of Government colleges and there are a few colleges directly under the University. Now, those college teachers who are directly under the University are considered to be the blessed few because they have a higher salary, fewer hours of work and times the number of students whom they have to teach happens to be very limited. Whereas teachers with the same qualification, employed in Government colleges, have to work 18 hours or even more. They

[Shri M. N. Govindan Nair] get a meagre salary. The creation of these University teachers instead of helping to integrate is causing so much of discontent among the Government college teachers. Now, this creation of an all-India Educational Service will create another few persons who may be much better placed than either the University teachers or the Government college teachers. This state of affairs, I am afraid, will create more confusion rather than help integration.

Now, as I mentioned earlier, there is a third category of private college teachers. Their condition is not very much better than that of high school teachers. some cases their condition is worse. The pay they used toget was so low that whenever they got a better chance elsewhere, they used to leave these colleges and go. The result of this state of affairs on the education in the colleges is that standards are very low because if you examine the results in the examination of these private college except in perhaps a few, in most of the colleges the results are very much below the average. when I think of the integration of education in my State, leaving a side the other parts of India, I feel much more than introducing this all-India Service some other things have to be done in our State to remove this anomaly and I feel that as far as college education is concerned, whether it be in the private sector or in the public sector, wherever it is, the Government have to take the responsibility for college education. The pay and other things have to be almost similar as far as these private colleges, Government colleges and the University Colleges are concerned. Unless that is done, you will not be able to integrate the educational system inside our State itself. In the final analysis, the result of the present state of affairs falls on the standard of the students. At one time the colleges in the South, specially Madras and Kerala, boasted themselves of having a higher standard compared to the colleges elsewhere. Now the position is entirely different. I am not speaking about Madras. As far as my State is concerned, the standard has fallen very low and the students coming from our colleges find it very difficult to get admission in other places.

Secondly, speaking about technical edu cation, our State, though rather high afar as literacy is concerned, in the matter of technical education is lagging far A few institutions in the private sector, engineering colleges and medical colleges, are now permitted. But there also because of so many factors, the standards are very low and the Government have to do something by which at least the technical education is immediately taken over by the Government. So to have an engineering college without the necessary appliances to teach is not only harmful to the students but it is harmful to the State itself. So also regarding the medical col-These are the things on which I leges. would like the Government to pay primary attention and then we can think of the all-India Services, etc.

There is another anomaly. The students passing from our high schools cannot get admission in the colleges outside our State because the entire system different. Last year there was a lot of difficulty. Nearly 2,000 students expected admission in the Mysore University. Finally when they went they found that it was difficult because of the difference in the syllabus and all that. So some uniformity has to be brought in. That can be done only by making education a Concurrent Subject. So instead of bringing in this, I would like the Government to take necessary steps to see that you have a uniform system of education and for that you will have to make that a Concurrent Subject. If that is done and if the Government takes special interest in the matter of college education and technical education, things will improve. I do not want to create a controversy over that by saying that the Government should take over all the institutions and create a problem, I am not suggesting that but something has to be done by which the college staff gets the same pay and facilities and the college has the necessary equipment to run the college. So that responsibility the Government will have to take If that is done and this is made a Concurrent Subject, at a later stage you can think of an all-India Service is education. My difficulty in supporting your move is this . . .

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKIILAL HATHI): . . . that you are on the other side?

SHRI M. N. GOVINDAN NAIR: No. if good things are coming from you. I am prepared to support them. That is not the problem but when you say that you create an all-India Service for education-you said in your speech itself-only an essenttally administrative Service, to what extent it is going to help the integration of the educational system I fail to comprehend. I am opposed to this from another angle. Now what is given by the right hand should not be taken away by the left hand. According to our Constitution, certain subjects have been left to the States and the concept of our Constitution itself is basically federal. I am sure you will quote another provision in the Constitution whereby you will say that we have been permitted to introduce all-India Services. That I know. But you have to look at it from this angle. If the basic concept of our Constitution is federal, the steps that we take should not interfere with that ch racter of our Constitution. Now what is "oing to happen with the introduction of these all-India Serices? (Time bell mreg.)

ve me two minutes

VICE-CHAIRMAN (SHRIMATI TAPA RAMACHANDRA SATHE): Only one You have already taken fifteen minute minutes. Please take only one minute more and to I

SHRI M. N. GOVINDAN NAIR: But I am such a slow speaker that . . .

(SHRIMATI Tire VICE-CHAIRMAN HANDRA SATHE): But the nted.

SIPI M. N GOVINDAN NAIR: So what happens in the introduction of these all-India Services and what is the experience? Now the discipline of these all-India Services is controlled by the Centre. If you want to take disciplinary action against an I.A.S. officer or an I.P.S. officer the afficer, you have to get the sanc-· Centre. So to that extent it interferes with the provincial autonomy which the States have now

SHRI AKBAR ALI KHAN (Andhra Pradesh): It is Concurrent, Mr. Nair, It does not interfere

SHRI M. N. GOVINDAN NAIR. T+ interferes.

SHRI AKBAR ALI KHAN: I am sure vou don't mean that there should be confusion in which the Communist Party should prosper.

SHRI M. N. GOVINDAN NAIR: I do not think that the Communist Party prospers on confusion.

SHRI P. N. SAPRU: It creates confusion.

SHRI M. N. GOVINDAN NAIR: When you create confusion we show the way out so that people may follow the right way.

Another aspect which was mentioned by my friend who spoke earlier is about the financial liabilities. This all-India Service means higher pay and all that. To what extent the States will be able to bear that burden has also to be gone into. So 1 feel that before introducing this, if they are serious about an integrated approach about national integration, etc., they have to take certain other steps rather than this.

SHRI AKBAR ALI KHAN: The States have agreed.

SHRI M. N. GOVINDAN NATR: The States will agree where the Chief Minister belongs to your party. They may agree; that is another matter.

VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Your time is over.

SHRI M. N. GOVINDAN NAIR: right. I conclude and I thank you.

श्री महाबीर प्रसाद शुक्ल (उत्तर प्रदेश): उपसभाध्यक्ष महोदया, मैं संविधान के अनुच्छेद 312 के खंड (1) के अनुसार गृह-मंत्री ने जो [श्री महावीर प्रसाद शुक्ल]

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संकल्प इस सदन के सामने प्रस्तुत किया है, उसका समर्थन श्रीर श्रनुमोदन करता हूं। इस संकल्प का ग्राधार है एप्रीकल्चरल एड-मिनिस्ट्रेटिव कमेटी की 1958 की रिपोर्ट, जिसमें इस बारे में उन्होंने श्रपनी सिफारिश की है, उन्होंने श्रपनी सिफारिश श्रनुच्छेद में यह कहा है:

"For raising the morale and prestige of agricultural services and for attracting equally suitable human material and for bringing about uniformity of standard, an All-India Agricultural Service should be created. The scales of pay and prospects should be at par with the I.A.S."

इसी प्रकार ऋखिल भारतीय शिक्षा सेवा के लिए भी जो ऋखिल भारतीय नैशनल इंटेग्रेशन कमेटी थी उसकी सिफारिशों को ऋषार कहा गया है।

महोदया, खेती का सम्बन्ध हमारे इस देश के सभी वर्तमान श्रीर भावी नागरिकों से है श्रीर इसी प्रकार शिक्षा का भी सम्बन्ध इस देश के सभी वर्तमान श्रीर भावी नागरिकों से है। एक का सम्बन्ध श्रुप्त के उत्पादन से है जिससे कि नागरिकों के शरीर का भरण-पोषण होता है श्रीर दूसरे का सम्बन्ध मानसिक विकास से है, राष्ट्र के नैतिक विकास से, श्राध्यात्मिक कास से है। इसलिए मैं समझ्ता हूं कि इन दो संवाश्रों का स्थान इस देण की एकता को लाने के लिए जितना हत्वपूर्ण है, उत्तना शायद ही किसी श्रम्य सेवा का हो सकता है। इसलिए गृह-मंत्री के इस संकल्प का मैं हृदय से शनुमोदन करता हूं।

किन्तु, महोदया, मैं यह मानता हूं कि यह कदम यद्यपि सही है, परन्तु देर से उठाया गया कदम है। सन् 1958 की जो सिफारिश है उसको यदि उस समय ही कार्य रूप मे परिणत किया गया होता तो हम इस तीसरी पंचवर्षीय योजना मे उससे लाभान्वित हुए होते। महोदया, तीन पंचवर्षीय योजनाओं के समाप्त होने के बाद भी कृषि के क्षेत्र में ग्रभी हमारी स्थिति बहुत ही दयनीय है ग्रीर अपने उदरपोषण के लिए हमें दूसरे देशों के सामने हाथ पसारते फिरना पड़ रहा है। इसी प्रकार शिक्षा के क्षेत्र में भी हम प्रभी बहुत पिछड़े है। संविधान में, उसके 45वें ऋतुच्छेद में हम ने यह व्यवस्था की थी कि 10 वर्ष के **अन्दर ही देश में अनिवार्य निःश्**लक शिक्षा की व्यवस्था करेंगे किन्तु वह लक्ष्य तो सभी बहत ही दूर है। शिक्षा के क्षेत्र में भी हम सभी बहत ग्रागे नहीं जा सके ग्रौर ग्रपने देश के 20, 22 प्रतिशत से ग्रधिक नागरकों को शिक्षित नहीं कर सके । इसलिए यदि सरकार ने यह कदम इस पंचवर्षीय योजना के पहले उठाया होता तो शायद हम कुछ ग्रविक लाभ उठा सकते, किन्तू इस देरी से आये हए कदम का भी मै हृदय से समर्थन करता हूं ग्रीर ग्राशा करता हूं कि सरकार इन सेवाग्रों में सार्वदेशिक भाव, सार्वदेशक दृष्टिकोण, जगाने श्रीर इस देश के विकास के लिए सार्वदेशिक निर्देशन देने के जितन भी कदम हो सकत हैं उनको योजनाबद्ध विकास के साथ उठाने का भरसक प्रयत्न करेगी । मैं यह मानता ह कि इस देश में कृषि ग्रौर शिक्षा के दिस्तार का जो कायं कम है उसके लिए न केवल प्रशासनिक निर्देशन की ग्रावश्यकता है बल्कि एक ग्रखिल भारतीय प्रशिक्षित निर्देशन की आवश्यकता है। श्राज हमारे देश में शिक्षा ग्रौर कृषि के विकास के स्नाकड़ों को देखा जाये तो हम उसमें बहुत ही विषमता पाने है। कुछ प्रदेश बहुत पिछड़े है, कुछ बहुत श्रागे बढ़े हैं, कारण यह है कि उनके पास साधन की तो कमी है ही जिन्तु उनको एक समयोचित निर्देशन भी केन्द्र से नही मिलता है। किसी भी योजनावद्ध विकास के लिए जो केन्द्र होता है, समाज का जो केन्द्र है उसका काम हृदय के समान होता है, जिस प्रकार हृदय सभी श्रंगा को रक्त का एक र अन प्रवाह दिया करता है जी कि जीवन का फ्री होता है, उसी तरह से केन्द्र योजनाबद्ध विनास में हर प्रदेश को हर प्रकार की स्रव बक महायता दिया करता है । इसलिए

योजनावद्ध कार्यक्रम में सार्वदेशिक दिव्हिकोण ग्रपनाने के लिए जहा कही संविधान कुछ बाधा पहुंचाता है वहां उसका मंशोधन करना, उसका परिमार्जन करना ग्रत्यन्त भ्रावश्यक है।

विश्वविद्यालयों के क्षेत्र में भी हम बहत प्रगति कर रहे है ग्रौर ग्राज हमारे कितने ही केन्द्रीय विश्वविद्यालय है ग्रौर बहुत से प्रशिक्षण विद्यालय है, जहा प्रोफेनरो की, ग्रध्यापको की शिक्षा होती है । ग्रखिल भारतीय प्रशासनिक संवाश्रो मे जो भी टैलेटेड श्रीर वडे अनभवी होते थे, वे खिचे आते थे; वयोकि उनके वेतनमान और उनकी सेवा की सरक्षा की ग्रधिक से ग्रधिक व्यवस्था हम्रा करती थी । यदि विश्वविद्यालयो मे इस प्रकार की सेवाओं का सजन किया जाये तो उससे एक तो विश्वविद्यालयों में हमारे ग्रन्छे प्रतिभाशाली नौजवान जायेगे श्रीर दूसरे उनमे सारे देश की शिक्षा के कार्यक्रम में एकहपता श्रायेगी श्रीर तीसरी बात यह होगी कि जो ग्राज यह ग्रावाज चारों तरफ उठती है कि प्रोफेसरों के चयन में पक्षपात इत्यादि हुन्ना करता है, वह भी दूर हो जायेगा ।

महोदया, इन सार्वदेशिक सेवाग्रो का श्रमली उद्देश्य समाप्त हो जाता है, यदि इन सेवाग्रो में लिए गये नवयुवकों को उनके ही प्रदेशों में नियुक्त करें। श्राज जो व्यवस्था है कि जिसको जिस जगह बाध दिया वहा ही वह जीवन भर बंधा रह गया, उसको दूर किया जाये ग्रौर फिर इन सेवाग्रों मे जो नये भर्ती किये जायें उनके लिए एक प्रदेश से दूसरे प्रदेश में जाने की व्यवस्था हो।

भाषा और राज्य-सेवाग्रों मे जो नियुक्ति होती है, दोनों का एक बिल्कुल ग्रभिन्न सम्बन्ध है। हमारे ग्रन्य मिल्रो ने भी लोक सवाग्रो की भाषा के सम्बन्ध में कहा है। महोदया, मै तो यह समझता हं कि हमारी सार्वदेशिक सेवाम्रों मैं या सरकारी सेवाग्रों मे भर्ती का जो माध्यम

ग्राज तक रखा गया है वह न केवल ग्रन्यायपुर्ण है, श्रिपित हमारे संविधान के सकल्प के विरुद्ध हे । हम ने प्रयने संविधान की भिमका मे, डसके प्रिएम्बिल में, अपने देश के सभी नागरिको को इक्नालिटी ग्राफ ग्रापारचिनिटी देने की प्रतिज्ञ। की है, ग्रयीन समान ग्रवसर देने की व्यवस्था की है। किन्तू गणतंत्र की स्थापना के पन्द्रह वर्षों में हम ने अग्रेजी भाषा को शिक्षा एवं परीक्षा का माध्यम तना कर और देश की सभी छोटी बडी नोकरियों में प्रवेश का माध्यम बना कर इस देश की 9% प्रतिशत जनता का द्वार सरकारी सेवा मे अपने के लिये बन्द कर दिया है। यह उस समता का नम्ना है, उस "इक्वेलिटी श्राप ग्रपार्च्तिटो" का नसना है जो अपने देश के नागरिकों का देने के वास्ते हम पदह वर्षों से कर रहे है।

VICE-CHAIRMAN (SHRIMATE TARA RAMCHANDRA SATHE). Mr Shukla how much more time will you take?

SHRI M P SHUKLA. Another five minutes only.

VICE-CHAIRMAN (SHRIMATE TARA RAMCHANDRA SATHE): right You may finish your speech

SHRI A. B. VAJPAYEE: He may continue after lunch

VICE-CHAIRMAN (SHRIMATE TARA RAMCHANDRA SATHE): No, let him finish in another five minutes

श्री महावीर प्रसाद शक्ल . महोदया, मै यह निवेदन करना चाहता हं कि न केवल ग्रिशिक्षत लोगों के ग्रन्पात मे ग्रिपित शिक्षित वर्ग के अनुपात में भी यदि इस देश में शिक्षा के स्राकडे मैं दू, थोड़ा सा नम्ना स्राप को दु, तो आप को इस विषमता का ठीक पता चलेगा। ग्राध्न प्रदेश मे जहा शिक्षा का ग्रनुपात 20.8 प्रतिशत है, वहा ग्रंग्रेजी वालो का ग्रनपात 1.2

[श्री महावीर प्रशाद शुक्ल]

है, उड़ीसा में जहां शिक्षा का ग्रनुपात 21 प्रतिशत है वहां ग्रंग्रेजीं जानने वालों का अनुपात 0.43 प्रतिशत है, इसी प्रकार पश्चिमी बंगाल मे जहां शिक्षा का अनुपात 29. 1 है वहा ग्रंग्रेजी जानने वालो का श्रन्पात 2.31 है, पंजाब में जहां 23.7 प्रतिशत ग्रनुपात है वहां ग्रंग्रेजी जानने वालों का श्रनुपात 2.25 है, इसी प्रकार मद्रास में जहां शिक्षा का ग्रनुपात 30.2 है वहां ग्रंग्रेजी जानने वालों का अन्पात 1.12 है और केरल में महोदया, जहां शिक्षा का अनुपात 46.2 है वहां ग्रंग्रेजी जानने वालो का 1.5 प्रतिशत है। इस प्रकार हम देखते है कि इस सारे देश में जो विभिन्न भाषाओं के जानने वाले हैं उनका सरकारी नौकरियों के लिये द्वार गत पन्द्रह वर्षों से बन्द है ग्रीर ग्रागे भी कब तक इस तरह बन्द रहेगा, इसकी कल्पना करना कटिन है।

माननीया, मुझे इत अवसर पर राष्ट्रपिता के भी वे वचन याद आते हैं, जो उन्होंने 5 जुलार्ट, सन् 1928 को "यंग इन्डिया" में प्रकाशित किया था। उन्होंने कहा था:—

"मैं यदि तानाशाह होता तो स्राज ही विदेशी भाषा में शिक्षा दिया जाना बन्द कर देता, सारे ऋध्यापकों को स्वदेशी भाषाएं अपनाने को मजबूर कर देता । जो स्रानाकानी करते उन्हें बर्खास्त कर देता । में पाठ्य पुस्तकों के तैयार किये जाने का इन्तज़ार न करता।"

स्राज में सैंतीस वर्ष पहले राष्ट्रिपता ने यह कल्पना की थी कि तत्काल ही संग्रेजी भाषा का प्रयोग बन्द करना चाहिये सौर उसके लिये उन्होंने एक तानाशाही स्रधिकार की स्रपेक्षा की थी। शायद उनके हृदय में यह स्राशंका थी कि हमारे देश में जो संग्रेजी के जानने वाले, संग्रेजी के द्वारा सरकारी नौकरियों में प्रवेश करने वाले हमारे भाई है, वे उसमें स्कावट होंगे, वे सनेक प्रकार के तर्क देंगे जो

श्राजादी के पूर्व श्रंग्रेजी हुकूमत को कायम रखने के लिये हमारे बहुत से भारतीय नागरिक दिया करते थे—वे स्वराज्य के लिये भारतीयों की श्रक्षमता के बारे में तरह तरह के तर्क दिया करते थे। श्राज सरकारी नौकरियों में, राजकाज में, देशी भाषाग्रं! के प्रयोग के सम्बन्ध में हम यह तर्क देते हैं कि हमारी भाषाएं उसके योग्य नहीं हैं। उनमें यथेष्ट ज्ञान और शब्द भंडार की कमी है, श्रादि। माननीया, जो बालक धाय का दूध पीता है वह श्रवर श्रपनी मां के दूध को खट्टा कहे और उसकोपीने से इन्कार करे तो उस बालक का दाष नहीं, दोध उस मां बाप का है जो उसे धाय के दूध से पालते हैं। इसी सिलसिले में राष्ट्र पिता ने कहा था कि—

"प्रब अंग्रेजी ने हमारी संस्कृति का विनाश कर दिया और हमारा मानसिक दृष्टिकोण भी बदल डाला। हमें अस्मिकता और हपारी दार्शनिकता के आधार पर यदि अपने जीवन का आधार बनाना है तो "अंग्रेजी भाषा की सत्ता का अंत करना होगा।"

एक जगह और भी उन्होंने कहा कि--

"मेरा यह निश्चित मत है कि अंग्रेजी शिक्षा ने शिक्षित भारतीयों को निर्वल और नकलची बना दिया है। कोई भी देश नकलियों की जाति बनकर राष्ट्र नहीं बन सकता।"

महोदया, यह हमारी श्रिष्ठिल भारतीय सेवाओं का सृजन श्रीर नियमन इसिलये हो रहा है कि हमारे राष्ट्र में एकता मजबूत हो, राष्ट्रीय भावना बढ़े श्रीर हम इस देश की जनता की सच्ची श्रीर सही सेवा कर नकें। किन्तु यह सच्ची श्रीर सही सेवा करने के लिये जो हमारे नवयुवक इस समय श्राना चाहते हैं, उनका द्वार बन्द है। जब तक वे 6,000 मील दूर रहने वाले श्रपने पहले के श्रंपेजी शासकों की भाषा को न मीखें तब तक

अपनी मात्भाषा के द्वारा, अपनी मात्भूमि की सेवा नहीं कर सकते--इससे ग्रधिक विडम्बना ग्रौर क्या हो सकती है ? यह ग्रनाचार ग्रौर ग्रत्याचार है। महोदया, मै सरकार के मामने निवेदन करना चाहता हुं कि सारे देश मे इसके विरुद्ध एक ऐसी स्राग मूलग रही है, एक ऐसी ग्राग धबक रही है ग्रौर इस देश में जो अन्य भाषा-भाषी लोग है--हिन्दी प्रदेश के हैं, बगला भाषा-भाषी है, तामिल भाषा-भाषी है श्रीर जितने भी भाषा-भाषी है--सब ग्रपनी भाषा के द्वारा उस स्थान पर पहंचने के लिये ग्राकाक्षित है, व्यग्र हो रहे है, जिस बड़े से बड़े स्थान का द्वार हमारे इस जनताविक सविधान ने देश के हर एक साधारण नागरिक के लिये खोला है। जिस प्रकार से ग्रग्नेजी शासन काल मे देश की जनता मे श्रंग्रेजी शासन के प्रति विरोध का भाव भरा था उससे ग्रधिक उग्र असतीप का भाव इस देश की जनता के ग्रन्तर मे ग्राज ग्रंग्रेजी भाषा के विरुद्ध व्याप्त हो रहा है ग्रौर मैं चाहता हूं कि सरकार इसको पहिचाने । श्रामाम में जो भाषा का **झग**डा चला वह ग्रममी भाषा के लिये चला. आध्र प्रदेश और तमिलनाड के बीच में जो झगड़ा हुग्रा वह तेलुगु को लेकर हुग्रा भौर ग्राज दक्षिण मे मद्राम राज्य मे जो कुछ हुम्रा वह तमिल भाषा के लिये है, ग्रंग्रेजी के लिये नही है। यदि स्रंग्रेजी को शासकीय परीक्षास्रो का माध्यम होने से. सरकारी नौकरियों में प्रवेश पाने का साधन होने से, दूर नहीं किया जाता तो मै सरकार से ब्राग्रह करना चाहता हूं कि सरकार यह समझे कि जो ग्रमन्तोष की ग्राग धधकती जा रही हे, उस पर पैट्रोल श्रौर किरोसिन छिड़कने का स्रवसर हमारे मित्र श्री वाजपेयी या दूसरे उनकी तरह के लोहिया जी के ग्रनुयायियो को न दिया जाये, बल्कि राज भाषा का जो एक महान अनुष्ठान राष्ट्र-पिता ने शुरू किया था, देश की एकता का जो ग्रभियान उन्होने पहले चलाया था, उसको पुरा करने के लिये सरकारी नौकरियों मे प्रवेश के माध्यम के लिये ग्रपने देश की ही भाषाग्रो को हमे स्वीकार करना चाहिये। 198RSC..4

इन शब्दों के साथ मैं प्रस्ताव का समर्थन करता हं ।

VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE). The House stands adjourned till 2-30 P.M.

> The House then adjourned for lunch at thirty five minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, the VICE-CHAIRMAN (SHRI M P BHARGAVA) in the Chair.

श्री बिमलक्मार मन्नालालालजी चौरडिया (मध्य प्रदेश) जा प्रस्ताव माननोय गृह-मत्री जी ने रखा है, मै उसका हृदय से समर्थन करता है।

> एक माननीय सदस्य धन्यबाद ।

श्री विमलकुमार मन्नालालजी चीरडियाः इसमे धन्यवाद देने की ग्रीर लेने की भ्रावण्यकता नहीं है; क्योंकि जो कार्य देश मे भावात्मक एकता बढाने वाला हो, एक-रूपता लाने वाला हो, देश को एक सूत मे बाधने वाला हो, वह केवल हाथी माहब की मोनीपली हो, कप्ग्रेम वालो की मोनी-पली हो, ऐसी बात नहीं है । ग्रच्छी बात सब के लिए ग्रच्छी है ग्रौर बुरी बात सब के लिए बुरी हो सकती है। तो ऐसी स्थिति में धन्यवाद देने की मुझे कोई भ्रावश्यकता मालूम नही होती है । इतने पर भी उन्होंने धन्यवाद दिया, यह उनका बडप्पन है।

भारतवर्ष की सेवाए ग्रखिल भारतीय सेवा हो, इनमें से कुछ तो पहले की जा चुकी है ग्रीर कुछ करने का इरादा है ग्रौर ग्रभी काफी ऐसी है जिन्हे किया

[श्री बिमलक्मार मन्नालालजी चौरड़िया] जाना है ग्रीर किया जाना चाहिये। जैसा कि माननीय मंत्री जी ने ग्रपने भाषण में बताया कि इस कार्य से देश की भावात्मक एकता बढ़ेगी ग्रौर एक जगह का ज्ञान दूसरी जगह उपयोग मे य्रा सकेगा, जो कि बहुत ही लाभदायक है । ग्रगर मद्रास में काम करने वाला कृषि अधिकारी मध्य प्रदेश में रह कर ग्रपना काम करना चाहता है ग्रोर पूसा इन्स्टीट्यूट का ज्ञान देना चाहता है तो वह दे सकेगा । स्रासाम मे, केरल में या किसी ग्रौर प्रान्त मे मायल कन्जरवेशन का जो अनभव है वह वहा का कृषि अधिकारी दूसरे प्रान्त में दे सकेगा । स्रगर इस तरह की मेवाएं ग्रखिल भारतीय सेवाएं हो जायेंगी तो एक प्रान्त का अनभव दूसरे प्रान्त मे स्रासानी के साथ हो जायेगा । इस द्प्टि से जो ये दो सेवाएं कृषि की और शिक्षा की ग्रखिल भारतीय सेवाएं की जा रही है, यह देश के हित के लिए बहुत ही ग्रावण्यक है। इतना ही नहीं, मैं इस पक्षा में भी हूं कि जो सेवाएं बाकी रह गई है उनको भी शीघ्र अखिल भारतीय सेवाओं में बदल देना चाहिये।

मुझे एक श्रापत्ति इन है कि 1958 में जबकि इस बात सिफारिश की गई थी कि इसको अखिल भारतीय सेवा मे परिणत किया जाये तो उस समय हमारी सरकार क्या करती रही ? भ्रगर लालफीताणाही का फीता इतने दिनों तक शेल्वज मे बद रहा तो हमारी प्रगति का लक्षण नही है । इसलिए मैं चाहूंगा कि माननीय मत्नी जी बारे में स्पष्टीकरण करेंगे कि 1958 से लेकर 1965 वे तक किन कागजात किन **ग्र**धिकारियों के हाथों द्वारा हवा मे उड़ते रहे श्रौर उसमे इतना समय क्यो लग गया ? शिक्षा के बारे में तो सन् 1961 में सिफारिश की

गई थी लेकिन कृषि के बारे में ऐसा लगता है कि जब श्री सुब्रह्मण्यम् जी कृषि मंत्रालय मे ग्राये तब उन्होंने इस बारे मे जोर लगाया । उन्होंने मोचा कि देश की खाद्यान्न के बारे में स्वावलम्बी बनाना है ग्रौर जो नीति हम चाहते है उसको इम्प्लीमेंट करना जरूरी है; क्योंकि प्रान्तों के जो मख्य मंत्रियों के पास जब कोई योजना भेजी जाती है तो वह उनके व्हिम्स पर होती है। हमारे यहा से जो भी योजना जाती है वह प्रान्तों में दफ्तर दाखिल हो जाती है भ्रौर उनकी नीतियों के श्रनुसार काम करना पड़ता है । इसीलिए माननीय कृषि-मंत्री जी ने सोचा कि इस तरह की कठिनाइयों का सामना करना पड़ेगा, इसलिए उन्होने इस सेवा को जल्दी से लागू करने की कोशिश की, ताकि वे ग्रपनी नीतियों को ग्रच्छी तरह से इम्प्ली-मेंट इन ग्रधिकारियों द्वारा करा मर्के । यह श्रावण्यक भी है कि हम लोग यहां संसद मे बैठकर जो नीति निर्धारित करते है वह यह सोच कर करते है कि इससे सारे देश को फायदा होगा, ग्रगर उस**को ठीक** तरह से कार्यान्वित नही किया जायेगा तो फिर क्या फायदा है ? इसलिए इस तरह की ऋखिल भारतीय सेवा बनाना बहुत ही स्रावण्यक है ।

जहा तक केन्द्रीय सेवा मे झाने का सवाल है या ग्रखिल भारतीय सेवा में ग्राने का सवाल है, ग्रिधकतर ग्रिधकारी यह चाहते है कि जहां तक हो सके, हम केन्द्रीय कार्यालय मे ही रहे, ताकि पदोन्नित का जल्दी लाभ मिल सके या ग्रौर भी कोई लाभ प्राप्त करना है तो यह ग्रच्छा साधन हो सकता है । इस दृष्टि से ग्रिधकतर कर्मचारी यह चाहते है कि हम केन्द्र में ही रहे । सब को तो केन्द्र मे नही रखा जा सकता है ग्रौर एक के बाद दूसरे को प्रान्तों मे भेजना ही पड़ता है । केन्द्र में रूल्स मे परिवर्तन होते रहते है, इसलिए

ये कर्मचारी जहा तक हो सके, केन्द्र के नजदीक ही रहना चाहते है।

जहा तक ग्रखिल भारतीय सेवाग्रो में निय्क्ति का सवाल है, मुझे बड़े खेद के साथ कहना पड़ता है कि मध्य प्रदेश के रहने वालों को इसमें कम स्थान मिलता है। जब इसके बारे में प्रक्न किया जाता है तो जवाब मिलता है कि वे इस योग्य नहीं होंगे, इसलिए नहीं लिये जाते है। मगर जहां तक योग्यता की परीक्षा लेने का काम है, जिस व्यवस्था के जिस्मे यह काम है, उसके बारे में हम किसी तरह को शंका नहीं करना चाहते हैं, लेकिन जो चनाव करने का तरीका है, जो साक्षात्कार करने वाले हैं, वे पहले से ही ग्रपना रुख तय कर लेते हैं; चाहे उनके सामने कैसा ही विद्वान भ्रादमी क्यों न आ जाये। हम करप्जन को दुर करने की बात है, मगर इस ग्रोर ध्यान नही दिया जाता है और उन लोगों से नहीं कहा जाता है कि उन्हें कितनी ईमानदारी के साथ व्यवहार करना चाहिये । ग्रगर सिफारिश के स्राधार पर ही स्राप नियुक्ति करना चाहते है तो मुझे यह कहना पडेगा कि इससे हमारे देश को हानि ही होगी ग्रौर इस दिशा मे भी कुछ किया जाना ग्रन्यन्त ग्रावश्यक है।

दूसरी बात मै यह ग्रर्ज करना चाहता ह कि जो यह अखिल भारतीय कर्मचारी होंगे उनको जिस प्रप्त मे भेजा बाये उस प्रान्त में भेजने स पहले उन्हें वहा की भाषा का जान होना ग्रत्यन्त ग्रावण्यक है। वह भाषा बाद मे सीखेगे, इस तरह की हमारे शासन की वर्तमान मे जो पद्धति है, उससे मैं सहमत नहीं हूं । ग्रगर ऐसा नहीं किया जायेगा तो माधारण नागरिक को वे श्रपनी बात नहीं समझा सकेंगे ग्रोर न जनता प्रपनी कोई बात उनमें कह सकेगी।

उनकी बात जनना तक पहुचाने के लिए श्रौर जनता की बात उन तक पहुंचाने के लिए एक दलाल को रखना पड़ेगा । तो इस तरह की जो व्यवस्था ग्रापकी है वह नहीं होनी चाहिये। मैं यह नहीं कहना कि किमी श्राफिसर को हिन्दी, तामिल या कोई दूसरी भाषा जानना स्रावश्यक है । लेकिन जिस प्रान्त मे वह भेजा जाता है, उस प्रान्त की भाषा का कुछ जान पढने का तथा बोलने का उमें प्रवण्य होना चाहिये। मै यह भी नहीं कहता कि उसे उस प्रान्त की भाषा के व्याकरण का पूरा ज्ञान हो, लेकिन उस प्रान्त की भाषा का इतना ज्ञान ग्रवण्य होना चाहिये जिससे वह ग्रपना कार्य जनता के साथ ग्रासानी के साथ कर सके। जब तक इस तरह का ज्ञान उसे नहीं होगा, तब तक उसे उस प्रान्त में सेजना ठीक नही है।

एक ग्रोर बात इन केन्द्रीय कर्मचारियों में यह होती है कि वे ग्रपने को मपीरियर समझते है । उन मे इस तरह की फीलिग होती है कि वे दूसरे कर्मचारियों में मुपीरियर है। राष्ट्र के हित में सुपीरियर होना तो ठीक है, लेकिन ये लोग फील्ड मे काम करना नही चाहते है। ये लोग कमरों के ग्रन्दर पंखो के नीचे बैठकर योजना बना लेते है लेकिन जहां तक बाहर काम करने का सबंध है, वह नहीं कर पाते है । मै श्रापके सामने एक उदाहरण देना चाहता हं ग्रोर वह इस तरह तराने मे ग्रनाज बोने के लिए वास का जो साधन काम मे लाया जाना है उसके स्थान पर ज्ञामकीय कर्मचारियो ने लाहे के पाइप का प्रयोग करना लेकिन उस में से बीज का दाना नही निकला । इस चीज को पापुलर करने के लिए कोशिश की गई, मगर वह सफल नही हम्रा । मेरे कहने का मतलव यह है कि इस तरह की बहुत सी प्रैक्टिकल डिफिकल्टीज हैं, जिनका हमें सामना करना है । श्रिखल

[श्री विमलकुमार के जा जी चौरडिया] भारतीय सेवाम्रा 🏰 🔰 कर्मचारी होते है वे दफ्तरों में ही वैक्क्किक्किसन्द करते है, इसलिए इन लोगों से जाना चाहिये कि म्रखिल भारतीय नेव्यक्ति हैंसलिए हैं, कि कर्मचारी हर क्षेत्र 🎆 हैंग उद्योग मे ग्रौर हर जगह का 👫 कर सके । तो इस दुष्टि से भी इस क़्रिया में उनको कुछ न कुछ कहना म्रत्यतावश्येक है। प्रातीय सरकारो ने श्रपने स्वार्थं की दिष्ट से सभवता इसका विरोध भी किया हो; क्यों कि उनकी नियक्तिया वे कर सकती है ग्रीर किस को ग्रप्वाइंटमेट देना , किस को ग्रागे बढाना , किस को नया करना, यह सब वे कर सकती है। लेकिन श्रब उनको इस से मिन्त मिलेगी श्रौर चिक उनका सीधा सम्बन्ध केन्द्र सरकार से होने वाला है, इसलिये वे प्रांतीय सरकारों के व्हिम्स पर अपना काम बदले या न बदले, यह होने वाला नहीं है। मगर प्रातीय सरकारों ने जो इस में रोड़ाबन कर के थोड़ी सी ग्रड-चन डालने का प्रयत्न किया और आजतक

करना चाहती है, उस के लिये चिता न कर

के वे हमास जो कैंडर है, हमारी जो व्यवस्था

है, उस को चलाते रहने की ठीक व्यवस्था

करनी चाहिये।

Creation of Centain

श्रौर जंसा माननीय नफ़ीसूल हसन ने कहा है कि इस से खर्चा बढ़ने वाला है। कर्मचारी वहीं रहेगे. मगर जिस रोज से उनका अखिल भारतीय सेवाओं में नाम हो गया, उसी दिन से उन के वेतन वढ़ जायेगे। काम तो वे वही करते रहेगे, मगर जब वे ग्रखिल भारतीय सेवाग्रों मे हो जायेंगे. तो उनकी पदोन्नति भी होगी. उनका वेतन भी बढेगा, ग्रौर उसमे प्रातीय सरकारो का खर्चा बढेगा । हमारा ग्रधिकतर धन जा वहा का स्राता है, वह केन्द्रीय सरकार के हाथ में होता है ग्रौर हमारी मर्जी के हिसाब से वह खर्च होता है। लेकिन ग्रव यह श्रत्यतावश्यक है कि इस सबध में जितना अधिक धन खर्च होने वाला है, वह केन्द्रीय

सरकार वहन करे. जिससे उन को कहने सूनने की ग्रौर शिकायत करने की ग्रावश्यकता होन रहे।

इन शब्दों के साथ मैं ग्राप से प्रार्थना करता हं कि जो सझाव दिये गये, वे ग्रत्यंतावश्यक है ग्रौर उन को ग्राप कार्यरूप में परिणत करने की व्यवस्था करे। ग्रभी तक जो प्रांतीय सरकारो मे भ्रौर केन्द्रीय सरकारों में कोग्रार्डिनेशन नहीं हो पा रहा था. वह कोग्राडिनेशन भी इन सेवाग्रो की वजह से हो सकेगा । वही श्रादमी यहां कछ दिन ग्रंडर सेन्नेटी ग्रीर दसरे पदो पर काम कर के यहा की शासकीय नीति भी समझ जायेगा ग्रौर जब कभी जो प्रातीय स्तर पर काम करने वाला है. उसको केन्द्रीय स्तर पर कुछ निबटाना होगा, तो यहा की सारी सर्किल से परिचित होने के परिणामस्वरूप वह उसको भी निबटा सकेगा । इसलिये इन ऋखिल भारतीय सेवाग्रों की स्थापना करने से कई लाभ है ग्रौर इन लाभों को प्राप्त करना इसकी बुराइयों को रोकना, यह हमारे गह-मंत्री का काम है । लेकिन नहीं हो कि जैसे यह योजना उपस्थित होने के वाद 1958 से 1965 सन् तक लालफीताशाही के चक्कर मे पड़ी रही, उमी तरह से यह रिजोल्यणन भी लालफीताणाही का शिकार न हो जाये. यही ग्राप से निवेदन है

SHRI DALPAT SINGH (Rajasthan): Sir, I support the Resolution moved by the hon Minister of State in the Ministry of Home Affairs recommending the creation of all India Services for agriculture and education. Sir, the need for creating these Services on an all India level is very great. We have many problems in agriculture as well as in education. There would be a great impetus for development in agriculture and in education by creating thesetwo Services on an all-India level. Hitherto, even long after the creation of the I.A.S. and the I.P.S. there had been no such Services in agriculture and education. Agricultural development and education have both suffered and they could not attain the necessary standards of efficiency due to lack of Services in these cadres. There was no adequate attention to agricultural production and it can be attributed to the fact that up till now we have had no such efficient Services in the field of agriculture.

On this occasion I would like to bring to the notice of this august House that the officers serving in the Agriculture Departments of the various States and in the Centre are not feeling as secure as the officers in the LAS, or LPS. They are not sure of their promotion or of appreciation of their services. This is the reason why young people are not tempted to ioin Services of this type. They were so to say at the mercy of their bosses to some extent and as their role is confined to one State they cannot gain much experience or that wide outlook which officers of the other Services in the cadres have. But after the creation of this Indian Agriculture Service and the Indian Education Service they will be eligible to serve in any part of the country and the experience so gained by them will be of benefit to the various States.

There is one point which I would like to emphasize here. Agriculture is a profession followed by 70 per cent of our people. To look after them, to help them and give them technical advice and show them the usefulness of modern methods, it certainly requires officers of great talent. By the creation of these Services I am sure talented young people will be tempted to join these Services. At present we see that our country is facing many problems and the problem of agricultural production and the problem of education are the most important of them. An increase in agricultural production is the urgent need of the time. Similarly we also require able officers to handle youngsters with great skill and care. As there are strikes by teachers and by students alike, we certainly require efficient and capable officers to look after and handle the delicate situation.

One more point I would like to place before the House for consideration is that recruitment to the Services is competitive in nature; that is, the candidates are selected after competitive examinations. Naturally the city people have greater education and they fare better. The villagers do not get so much chance as the city people. But agriculture is mainly the concern of the villagers and it is they who can know the nature of the trouble and the difficulties faced by the farmers. Unless an officer knows the difficulties faced by the agriculturist he cannot guide or render any help to him to the extent he should. Again the city people are generally used to the comforts of the life they are living in the cities. So these officers when they go on tour confine their visits to the district headquarters or at the most to the tehsil towns. They do not move about in the villages and that is the reason why they cannot go to the bottom of the problem. Unless they can remain with the villages and go to the fields where the crop is standing, they cannot solve their problems or be of any real help to them. So my suggestion is that there should be a provision by which the villagers could get some preference in the Agriculture Service so that they may come in in reasonable number, so that they can help the country and we also get more benefit out of them.

श्री शिवानन्द रमौल (हिमाचल प्रदेश) : उपसभाध्यक्ष महोदया ? यह जो खेती-बाडी के सिलसिले में ग्रौर तालीम के सिलसिले में दोनों सर्विसेज श्राल इंडिया लेविल पर करने का प्रस्ताव उपस्थित हम्रा है, इस सदन में, वह एक बृहत ही ग्रन्छा प्रस्ताव है । हमारे यहां खास तौर से विद्या के सिलसिले में ग्रौर खैती-वाडी के सिलसिले में काफी दिनों में चर्चा चल रही है श्रौर कई बार इस सदन में भी भिन्न-भिन्न प्रकार के सुझाव दिये गये। खाद्यान्न के सिलसिले में जो भारतवर्ष में एक काफी वडा संकट पैदा हो रहा है. उस के विषय में यहां पर सुझाव दिये गये कि यह जो विषय है एग्रीकल्चर का, यह केन्द्रीय सरकार के मातहत होना चाहिये ।

[श्री शिवानन्द रमौल]

इसी तरह से शिक्षा के सिलसिले मे भी इस सदन का बहमत से यही विचार रहा है कि चिक शिक्षा के बारे में भी एक भयानक स्थिति भारतवर्ष में पैदा हुई है इमलिए उसका समाधान करने के लिए यह निहायत जरूरी है कि इस सम्बन्ध मे भी ग्राल इंडिया लेबिल की सर्विसेज किएट करके तमाम राज्यों में शिक्षा का एक प्रकार का मचालन करने का प्रबन्ध किया जाये। य दोनों चीजे एक कौम को बनाने के लिए बनियादी साधन है और इसका मै हार्दिक स्वागत करता हं। यह काम जो काफी असें पहले हो जाना चाहिए था. श्राज होम मिनिस्टर साहब इस सदन के सामने ला रहे है ग्रौर मुझे श्राशा है कि शोघ्र से शोघ्र यह कान्न की शक्ल पाकर महक मे कार्यान्वित किया जायेगा ।

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.]

इन सर्विमेज से मल्क को फायदा होने का सोचा जा रहा है श्रीर वह होगा, लेकिन उसके साथ साथ इनको इम्प्लीमेट करने में केन्द्रीय सरकार को जरा सावधानी से ध्यान देने की स्रावश्यकता होगी। जैसा कि कई माननीय सदस्यों ने ग्रपना विचार प्रकट किया कि ग्राल इंडिया सर्विसेज होने के बाद वह व्यक्ति जो कि उन मर्विसेज पर ग्रारूढ होते हैं उनमें कुछ बडेपन की भावना आ जाती है ग्रीर नीचे के लोगो को कुछ ग्रपने से पथक समझते है। अलग अलग राज्यों मे जा कर वहा वह ग्रपने ग्राप को वहां के स्तर से ऊपर समझे, ठीक प्रकार से काम न कर सके ग्रौर इस ख्याल से कि वह केन्द्रीय सरकार के ग्रधीन है, राज्य सरकार की ज्यादा परवाह न करते हुए उनके कहने के मुताबिक या उनकी मंशा के मुताबिक काम करने की चेष्टा न करे तो इससे बजाय फायदा होने के बहुत मुम्किन है कि देश की नुक्सान पहंचे ।

तो इस मिलमिले में मै यह निवेदन करता हूं कि इस किस्म की सर्विसेज की जो छांट हो उसमें कुछ ऐसा साधन भी होना चाहिए जिसमें कि जो लोग जरा नेणनल विचारधारा के है, मुल्क के प्रति जिनको ज्यादा लगाव है, जो जाती मुफाद को दूसरे दर्जे पर रखते हैं उनको छांटा जा मके ग्रीर ग्रगर ऐसे व्यक्तियों को छांटा जाये तो ज्यादा फायदेमंद होगा ग्रौर देश के लिए हितकारी भी होगा ।

इसके ग्रलावा मुझे कुछ थोडा सा एक्सपीरियंस है; क्योंकि केन्द्र-शासित टेरिटरी से मेरा वास्ता है। वहां का मुझे कुछ तजुर्बा है। हमारे हिमाचल प्रदेश ग्रौर दिल्ली का ज्वाइट कैडर बनाया गया श्रीर य० पी० एस० सी० और होम मिनिस्टी की तरफ से उसमें केडोडेट्स की छाट होती है ग्रीर उन लोगों की नियक्ति दिल्ली में या हिमाचल प्रदेश में होती है। तज्बें से यह मालम हमा है कि हिमाचल प्रदेश चकि पहाडी इलाका है, इमलिए वहां ज्यादा तकलीफ महसूस होती है, शायद दिल्ली में भी कुछ हो, लेकिन हिमाचल में पहाडी इलाका होने के कारण ज्वाइंट कैंडर का हर एक ऋफसर जोकि यहां से नियक्त हो कर जाता है, यही कोशिश करता है कि स्रारामदेह जगह पर हो उसकी पोस्टिंग हो । यह एक इंसानी खसलत है, चाहे हम ग्रायडालाजी ग्रीर सिद्धात की बिना पर किननी भी बात करें, लेकिन इंसानी खसलत स्रौर उसकी कमजोरियां बड़े से बड़े दायरे में भी पाई जाती है। अवसर औकात यहां दिल्ली से सिफारिशों के साथ वहां हिमाचल के ग्रफसरों के पास लोग पहुंच जाते है कि फलां ग्रफसर को फलां जगह पर ही तैनात किया जाये श्रौर वहां की सरकार को वह करना ही पडता है। जो जिम्मेदार अफसर या मिनिस्टर हैं उनसे मेरी इसके बारे में बातचीत हुई कि तुम ऐसा क्यों करते हो, तो वह कहते है कि भाई हमारी जिदगी वहां की होम मिनिस्ट्री के हाथ मे है, ग्रगर

हम सेकेटरीज को नाराज करें तो हमारी जो तरक्की की फाइलें है, स्कीम्स है, वे वहां पर छः छः महीने तक निकलने का नाम न लें। इसलिए बजाय इसके कि उनको नाराज करे, हम यह मंजूर कर लेते हैं कि उनकी इच्छा के मुताबिक काम करे। तो यही स्थिति इन ग्राल इंडिया मर्विसेज में भी पैदा हो जाये तो बजाय इसके कि फायदा हो, ये हानिकारक साबित हो मकती है।

यह कहा जायेगा कि यनियन पब्लिक सर्विस कमीशन ब्रादिमयों को छाटेगी, उसमें कोई भेदभाव नहीं होगा, बल्कि योग्यता के आधार पर केंडोडेट्स छांटे जाएंगे। यह ठीक है, वह एक बहुत ऊंची श्रेणी की संस्था है, उसके निष्पक्ष भाव से छांटने में कोई सुबहा किया जाना मुनासिब नही है, लेकिन श्रभी दो चार दिन हुए मैने एक क्वेश्चन इस सदन में सी० एस० ग्रार० ग्राई० के मैनेजर के सिलसिलें में किया था। मैंने यह सवाल पूछा था कि स्राया वह मैनेजर बी० ए० पास है, साइंस का ग्रेज्एट है या नहीं, तो मिनिस्टर साहब ने जवाब दिया कि बी० ए० तक पढ़ा है। जिसका मतलब है कि बो० ए० उसने पास नहीं किया । पहले वह डिप्टी मेकेटरी होते थे, फिर डिमोट किए गए, **अं**डर सेक्रेटरी हए ग्रौर अंडर मेक्रेटरी के नाते उसको ग्रधिकार था कि ग्रपने डिपार्टमेंट के लिए कोई पोस्ट किएट कर मकता था, चुनाचे एक पोस्ट ऋिएट हुई कायदे के मुताबिक, परन्तु फाइनेंस मिनिस्टी की इजाजत नहीं ले कर की गई, फाइनेंस सेकेटरी ने शायद उस पर एतराज किया, लेकिन चुकि पहले ही बह पोस्ट एडवर्टाइज कर दी थी, इस वास्ते उसकी सेलेक्शन वगैरह की मीटिंग वगैरह रख दी गई श्रौर जिसने उम पोस्ट को किएट किया, वह कैडीडेट खुद उस मैनेजर की पोस्ट के वास्ते हो गया । चुनाचे वह सेलेक्ट हो कर काम कर रहा है । एजुकेशन ीमनिस्टर ने इस प्रकार की प्रशंसा की कि कोठारी साहब उसके चेयरमैन है ग्रौर एक

ऊंचे स्टेंडर्ड की कमेटी है, हम भी यह मानते है, लेकिन कोन मी वजहान हैं कि जब क्वालि-फिकेशन बी० एस० सी० रखी गई है और वह सख्स महज बी० ए० तक तालीम पाए है, तो वह कैसे सेलेक्ट हो गया ? तो इस किस्म की चीजे है।

मेरे कहने का तात्पर्य यह है कि इस किस्म के प्रेशर श्रौर ऐसी चीजें हर जगह चलती है, चल सकती है। तो केन्द्रीय सरकार को इसकी तरफ ज्यादा ध्यान देने की जरूरत है कि ये जो दो महकमो की स्राल इंडिया र्मावस पैदा की जाने वाली है इसमें कम से कम इस किस्म की तकलीकों न हो, इस किस्म की चीजें दाखित न हों स्रौर बिल्कूल योग्यता के ऊपर ही झादमी को न छांटा जाये, बल्कि जिनके दिलों में मुल्क की मेवा करने का विचार है उसको भी ध्यान में रखा जाये । श्रौर खास तौर से जहां तक एग्री-कल्चर का ताल्लुक है, खेतीबाड़ी का ताल्लुक है, जैसा कि स्रभी कहा गया कि यह बहत कठिन काम है ग्रौर जो ऊंचे ऊंचे पदों के म्राफिसर्स है, उनका देहात तक पहंचना बहत कठिन है । क्योंकि हमारे मुल्क मे हर एक हिन्द्स्तानी के मन की भावना है, श्रंग्रेजों की जो खुवियां थीं वह हमने नहीं ली कि खुद परिश्रम करना श्रौर परिश्रम की इज्जत करना, यह तो हमने नही सीखा श्रौर यह है कि जो सख्ती का काम करना है, जो परिश्रम करना है उसको हम नफरत की नज़र से देखते हैं। श्रब तक भी यह भावना हमारे हिन्द्स्तान के लोगों के, पढे-लिखे लोगों के दिमाग में है कि जो जितना ज्यादा बड़ा म्रादमी है, जितना ज्यादा पढ़ा लिखा है उतना ही अपने हाथ से कोई भी काम करने को तैयार नही है श्रौर वह उसको श्रपनी इज्जत हतक समझते है । तो यह बड़े स्राफिसर्म की बात है । जहां तक एग्रीकल्चर का नाल्लुक है, जो खुद काम कर सकेगा, वही उचित व्यक्ति होगा । शिक्षा में हो लिटरेरी काम है, लिखने-पढ़ने का कप्म 🦠 है, किताबों के ही साथ का नाल्ल्क है। उस

श्रिी णिवानन्द रमौली

तो कोई ज्यादा ग्रडचन शायद न पैदा हो। लेकिन जहा तक एग्रीकल्चर का ताल्लक है जैसा कि माननीय मत्री जी ने कल ग्रपन भाषण में बतलाया था कि इन ग्राफिसर्स का ज्यादातर मैंनेजीरियल टाइप ग्राफ वर्क होगा, इतिजाम करने का काम होगा। लेकिन जब तक ये ग्राफिसर इतने उच्च ख्यालात के मनुष्य न हो ग्रौर मेंवा भाव से काम करने वाले न हो कि लगन से एजुकेशन को प्रोत्साहन देने के लिये वे सख्त से सख्त के हर कोने में पहुच कर यह देखने वी कोशिण न करे कि किस तरह से शिक्षा का प्रसार ठीक यहा चल सकता है, तब तक सफलता नहीं मिलेगी।

इन जब्दो के साथ मै माननीय मन्नी जी से यह निवेदन करूगा कि जहा यह एक बड़ा ग्रन्छा विचार है, जो इस प्रस्ताव ने यहा रखा है। जिस वक्त इसके बारे में कानन वनेगा उस वक्त इन चीजो का जरूर ७ याल रखा जाये कि जिससे ये आल इडिया सर्विसेज हमारे लिये लाभदायक हो सके । कानन मे ग्रगर इनको ठीक ढग से टैकल नही किया गया भ्रौर इस किस्म के साधन न पैटा किये गये कि ये लोग ठीक ढग से काम करे. तो ये सरविसेज हमारे लिये हानिकारक भी हो सकती है ग्रौर राज्यो की जो सरविसेज है उनमे भी उनके होने से खलल पैदा हो सकता है। तो इन चीजो को ध्यान मे रखते हुए इस बारे मे जो कानून बने वह ठीक ढग से बनाया जाये ताकि जो नुक्स पैदा करने वाली चीजे है वै पैदा न हो सके, उनका कही न कही चेक हो।

इन शब्दो के साथ मैं इस प्रस्ताव का अनुमोदन करता हुं ।

श्री गोडे मुराहरि (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, जिस ढंग से यह प्रस्ताव लाया गया है, उसका मैं तो समर्थन नहीं कर पाऊंगा। एक तो मुझे ऐसा लगता है कि

जो स्टेटम है उनके अधिकारो के उपर एक छोटा सा प्रहार केन्द्र की ग्रोर से हो रहा है। यह मही बात है। ग्राज सभी प्रान्तों में, एक केरल को छोडकर, काग्रेस की सरकार है। केरल में एक गैर-काग्रेमी सरकार ग्राने को थी. उसको नही ग्राने लेकिन फिर भी एक ऐसी परिस्थिति हिन्दुस्तान मे ग्रा सकती है कि जब विभिन्न राज्यों मे भ्रलग ग्रलग पार्टियो का शासन हो स्रौर उस वक्त अगर ऐसा प्रस्ताव लाया जाता, तो फिर हो सकता था कि कोई न कोई राज्य उसकी खिलाफत करता । तो ग्राज भी सरकार को चाहिये था कि इस प्रस्ताव को सदन में लाने से पहले वह सभी स्टेट लेजिस्लेचर की राय ले लेती , क्योंकि कोई चीफ मिनिस्टर इसके बारे में राय दे दे तो यह समझना कि जो चीफ मिनिस्टर की राय है, वह मारे लेजिस्लेचर की राय है, यह गलत होगा। इसलिये उनको वाहिये था कि पहले स्टेट लेजिस्लेचर की अनमति ले लेते, सभी स्टेट मे प्रस्ताव घमा लेते, फिर यहा पर प्रस्ताव लाते,

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) They have taken the consent of the States.

SHRI G MURAHARI Chief Ministers, not the Legislatures.

SHRI JAISUKHLAL HATHI It is under the Constitution.

SHRI NAFISUL HASAN. The Constitution provides it

श्री गोड मुराहरि देखिये, चीफ मिनिस्टर की राय ग्रौर स्टेट लेजिस्लेचर की राय एक है, यह तो मैं नही मानता। इसलिये बार बार उमको दोहराने से मतलब नही निलकता। मेरा कहना यह है कि सिर्फ इतना ही नहीं, यह जो ग्राल इडिया सरविसेज मे नियुक्ति का प्रस्ताव हमारे सामने ग्राया है, उसमे एक खराबी के बारे मे भी हम लोगो को सोचना पड़ेगा। एक तो ग्रभी जो ग्राई० ए० एस० है वह क्या है ? भ्राजकल जो जनता है, उससे एक म्रलग म्रार नया क्लाम म्राफिशल्स का हिन्दुस्तान मे पेदा हो गया हे जिसको व्यूरोत्रेमी कहते है। उन लोगो का कोई मतलब नहो है जनता से । वह एक ग्रलग ढग का क्लास है, श्राफिणियलडम है, जो मुकर्रर किया गया है। श्रौर उमी ढग से हम श्राल इडिया सरविस विद्या मे ग्रौर कृषि मे लाने की योजना बना रह हैं। तो इसलिये मुझे लगता है यह ग्राल इडिया सरविमेज बनाने से एक खराबी यह पैदा होगी कि हम कृषि और विद्या मे एक ऐसा क्लास ग्राफ ग्राफिसर्स, व्यूरोक्षेसी, पैदा करेगे । ग्रसल मे तो यह चाहिये था कि हिन्द्स्तान मे जो विद्या प्रणाली है, विद्या के सम्बन्ध मे नीति है, उसके बारे में बुनियादी तौर से सोचते, सारे हिन्द्रस्तान ने लिये एक ही विद्या प्रणाली, एक ही विद्या की नीति हम बनाते जिसमे हिन्दूस्तान मे विद्या की उन्नति हो सकती थी। लेकिन उसकी जगह ग्राप इस तरह की मरविस ला दे श्रीर एक श्रीर नया श्राफिसर्स का काडर बना दे तो उससे कोई मतलब नही निकलेगा भ्रौर कोई काम नहीं होने वाला है। उसी ढग से जब हम कृषि के बारे में सोचेंगे तो यही नतीजा निकालना पडेगा कि जब तक कृषि की नीति हम नहीं बनाते है तब तक इस आफि-शियलडम से कोई काम नहीं निकलने वाला है ।

मै यहा भाषा का प्रश्न भी डमलिये लाना चाहगा कि जब ग्राल इंडिया सरविसेज बनाते हैं तो एक सबसे महन्वपूर्ण विषय इसको देखना पडेगा कि जो ग्राफ्सिस हम ग्राल इंडिया सरविसेज मे नियुक्त, करेगे, वे काम किम भाषा मे करेगे मुझे कभी कभी ऐसा महसूस होता है कि शायद यह ग्राल इंडिया सरविसेज बनाने का एक यह भी मकसद होगा कि ग्रग्नेजों को कायम रखा जाये। यह भी एक सूत्र हो सकता है; क्योंकि ग्राल इंडिया सरविसेज तो ग्राप बनायेगे लेकिन उसका माध्यम क्या होगा ? जब तक ग्राप उसको तय नहीं करेगे तो जो दक्षिण से, या जो बंगाल से, या

त्रार कही से, ब्रहिन्दी भाषी प्रानो से ब्राफिस**र** श्राण्या वह तो यही कट्या हम तो हिन्दी म काम नही कर सकते हैं, हम ग्रपनी मानभाषा में काम नहीं कर सकते हैं, इसलिय हमें ग्रग्नेजी में काम करना है । स्रौर सरविसेज के स्राफिसर श्रक्सर सड़े हए दिमाग के होते है, क्योंकि हमने देख लिया कि हिन्द्स्तान मे अगर भाषा के मामले में सब में बड़ा सड़ा दिमाग किसी का है तो यह आफ़िसरा का है, क्योंकि ये लोग अग्रेजी मे काम कर चुके होते है, अग्रेजी मे पढें-लिखे होते है ग्रोर ग्रग्नेजो की गलामी का ग्रमर उन पर रह गया है। इसलिये उनका सब से सडा दिमाग इस मामले मे रहता है श्रौर श्रगर हम ग्राल इडिया सरविसेज बनाते है तो इस बात का खतरा है कि इस ग्राल इडिया मरविसेज के जिंग्ये अग्रेजी को कायम रखने की एक कोशिश होगी।

मै यह मानता ह कि स्टेट्स के श्रन्दर बहुत मी खराबिया है। मैं यह भी मानता ह कि जहातक विद्या का मामला है, जब तक एक तरह की वहा पर सरविस नही होगी, तब तक प्रजातव मे भी कृष्ठ कमिया रह जायेगी। लेकिन म्राज की स्थिति यह नही है कि हम इस तरह की ग्राल इंडिया सरविसेज, विद्या की या कृषि की, बनाए श्रौर जब तक हम यह नही तय कर लेने है कि विद्या ग्रौर कृषि पूरी तौर से केन्द्र के साथ रहेगा ग्रोर कानकरेन्ट लिस्ट मे नही रहेगा तब तक इस तरह की मरविस बनाना मेरे खयाल मे स्टेटम का हक छीनना है। मै तो साफ राय का हू कि जहा तक हो मके, सारे ऋधिकार स्टेटस मे चले जाये, केन्द्र से स्टेट्स मे बाटे जाये श्रौर स्टेट्स के अधिकार भी जो नीचे की इकाइया है उनको बाटे जाये । मै केन्टीयकरण की म्खालिफत करता ह, इसलिये मैं इस प्रस्ताव का समर्थन तक नहीं कर पाऊगा, क्योंकि जब तक यह विद्या ग्रौर कृषि ग्राप केन्द्र का सब्जेक्ट नही बनाते हैं, तब तक इस ढग की सर्रविस बनाना ठीक नही है, यह मेरी राय है।

[श्री गोडे मुराहरि]

विद्या के बारे में मैं कुछ कहना चाहगा। जगह जगह पर तो भ्राप यह एक काडर बनाएगे ग्राफिसर्म का, लेकिन जो विद्या के सब से वडे कर्मचारी है, जो ग्रध्यापक है, जो स्कूल से लेकर युनिवर्सिटी तक के प्रध्यापक है, उनके बारे मे नहीं सोचेंगे, उनके वेतन के बारे मे नही सोचेगे, उनको जो अलग अलग ढंग के बेतन दिये जाते है उनको एक तरह का बेतन देने के बारे मे नही सोचेगे श्रौर जब तक उसके सम्बन्ध मे हम एक नीति नही बनाएंगे तव तक हिन्द्स्तान में विद्या भी ठीक नहीं हो सकती है, क्योकि जैसाकि उत्तर प्रदेश मे श्रभी हाल मे <mark>श्रापने देखा होगा--वहा सेकेन्डरी स्क</mark>ल टीचर्स ने, सब ने, हड़ताल मे हिस्सा लिया, उन्होने इम्तिहान मे जाना बन्द कर दिया ग्रौर उसमे कितना नुक्सान हुग्रा यह ग्रापको मालूम है। लेकिन यह नुकसान तो होना था स्रोर जब तक उनकी माग के बारे मे कोई ग्रन्छी तरह से इन्क्वायरी नहीं होती, उसके बारे में कुछ नहीं किया जाता, तब तक उनको किसी न किसी रूप मे अपनी बात को प्रकट करना ही था। इसलिए जब तक हम विद्या के बारे मे बुनियादी तौर पर नहीं सोचेंगे कि देश में किस तरह की विद्या होनी चाहिये तब तक कोई कैंडर बनाने से फायदा नहीं है। मेरे कहने का मतलब यह है कि हमारे देश में इस समय विदा के सम्बन्ध में जो प्रणाली है उससे फायदा निकलने वाला नहीं है, क्योंकि इसको अग्रेजो ने ग्रपनी जरूरत के मताबिक बनाया था ग्रौर वही प्रणाली ग्रभी तक चलो ग्रा रही है। 11 वर्षों तक लड़के स्कूलों में पढ़ते थे, वहीं जनरल एजकेशन भ्राज तक कायम है स्रोर जब तक इस सिस्टम को नही बदला जायेगा तब तक देश तरक्की नहीं कर सकता है । मै जानता हूं कि इस सम्बन्ध मे एक एजु-केशन कमेटी नियुक्ति की गई थी और जिन लोगो को उसमे रखा गया है, उनका दिमाग भी वैसा ही भरा हुन्ना है, जैसा कि म्रंग्रेजो ने भर दिया था। इसलिए मै कहना चहाता हूं कि जब तक बुनियादी तौर पर एजकेशन सिस्टम

को नही बदलेगे, तब तक कुछ होने बाल नहीं है। इस समय जो श्रिखल भारतीय सेवाएं बनाई जा रही है इससे कोई फायदा होने वाला नहीं है श्रीर मैं इसका समर्थन भी नहीं करता हूं। श्रभी तो यह कानून के रूप में नहीं श्राया है, जब यह श्रसली रूप में श्रायेगा कि क्या श्रिधकार होगे, किस तरह का कैंडर बनेगा, तब इसके बारे में कुछ कह सक्गा। लेकिन मैं इस वक्त कुछ नहीं कहना चाहता हूं श्रौर न मैं इस प्रस्ताव का समर्थन ही करता हूं।

श्रीमती शारदा भागव (राजस्थान) : उपसभाध्यक्ष महोदय, हमारे गृह-विभाग के राज्य-मन्नी जी ने जो प्रस्ताव रखा है उसके लिये मै उन्हे बहुत बहुत बधाई देना चाहती हूं। मैंने पहले भी कई बार शिक्षा के बारे में इस सदन मे अपने विचार प्रकट करते समय इस तरह के प्रस्ताव के बारे मे ऋपनी सहमति के विचार बतलाये थे। केन्द्रीय प्रशासन सेवाग्रो के संबंध मे यह जो प्रस्ताव है कि कृषि-सेवा तथा शिक्षा-नेवा स्थापित की जानी चाहिये, मै उससे बहुत सहमत हूं। मै यह कहना चाहती हूं कि केवल केन्द्रीय शिक्षा तथा कृषि सेवाग्रो के लिये ही क्यो रखा गया है, ग्रौर भी ऐसे विषय है जिसमे केन्द्रीय प्रशासन की सेवाये लागृ होनी चाहिये ?

खंर, मुझे आशा है कि जो प्रस्ताव हमारे गृह-मती जी शिक्षा तथा कृषि के सबध मे लाये है, उसी प्रकार का प्रस्ताव अन्य डिपार्ट-मेटो के लिये भी लायेगे। कृषि और शिक्षा राष्ट्र-निर्माण के लिये बहुत महत्व की चीज है। शिक्षा मानसिक भोजन है, जिसके पाने से व्यक्ति का विकास होता है, कृषि अथवा खाद्यात्र, शारीरिक भोजन है, जिससे आदमी के शरीर मे ताकत बढ़ती है। इसलिये दोनों ही समाज के लिये इतने महत्वपूर्ण विषय है कि उनमे सुधार होना मर्वप्रथम आवश्यक

है। इसलिये मैं बधाई देना चाहती हं कि यं दोनों विषय जो सबसे स्रधिक महत्वपूर्ण है, उनके बारे मे हमारी सरकार ने केन्द्रीय प्रशासन सेवाये बनाने का विचार किया है।

मझे कभी कभी वडी हमी स्राती है यह मोचकर कि भारतवर्ष के राज्यों मे डायरेक्टर आफ एजुकेशन, सेक्रेटरी, डिप्टी सेकेटरी, ब्राई० ए० एस० के लोग होते है जो शिक्षा के बारे में कुछ नहीं समझते है। यदि शिक्षा के बारे मे, किसी प्राब्लम को लेकर कोई प्रिमिपल, हैडमास्टर या प्रोफेसर उनके पास जाता है तो उनको यह फिफ्र पड़ती है कि हमने जो कुछ कहा है वह उनकी ममझ मे भ्राया या नहीं, इसलिये बडी हंसी ग्रानी है।

इसी तरह से डायरेक्टर प्राफ मेडिकल र्मावसेज में ऋाई०ए०एम० के हैं ग्रौर इसमे भी यही कठिनाई है। यह समस्या भी एक मानसिक समस्या है ग्रौर जव तक इस विषय के बारे में श्रादमी श्रच्छी तरह से नही समझता है तब तक कोई भी ग्रादमी ग्रपनी कठिनाई उमसे नही कह सकता है। इसलिये जहा तक इस महत्वपूर्ण विषय का सबध है अगर इसको भी इन सेवाग्रों के साथ ले लिया जाता तो बहुत ग्रच्छा होता । स्वास्थ्य सेवायें समाज का तीसरा महत्वपूर्ण श्रंग है। इसलिये इस सेवा को भी ग्रखिल भारतीय सेवा में लिया जाना ग्रावश्यक है।

एक माननीय सदस्य : यह सेवा ग्रा चुकी है।

श्रीमती शारदा भागव : तो मैं यह कह रही थी कि ये सेवाये सारे देश को एक सूत्र मे बांधने वाली चीज है स्रौर इससे प्रत्येक व्यक्ति में ग्रथवा किमी व्यक्ति में से संक्-चितता अथवा तंग खयाली दूर हो जायेगी। वैसे हम जातपांत का विरोध करते हैं श्रौर

जातियों को मिटाने का बहुत प्रयतन करते है, मगर मैं यह मानती हूं कि स्रगर शिक्षा के ग्रन्दर प्रान्तीयपन हो तो भी एक तरह से जातपांत को खडा करना है। इसका कारण यह है कि अगर एक प्रान्त से, एक राज्य से दुसरे राज्य मे एक ग्रध्यापक को यानी शिक्षा प्रशासक को नहीं भेजा जायेगा तो वह कूप मड्क होकर रह जायेगा । उसको यह पता ही नही होगा कि दूसरे प्रान्त में क्या हो रहा है या केन्द्र मे क्या हो रहा है ? अगर इस तरह के व्यक्ति केन्द्र से राज्यों मे और एक राज्य से दूसरे राज्यों मे नहीं जायेंगे और वहां अपनी सेवायें नही देगे तो देश को एक सूत्र में बाधने का जो उत्साह हमारा है वह पूरा नहीं होगा । इसके साथ ही साथ मेरी राय यह भी है कि हमारे सामने जो भाषा की समस्या है उसको हल करने में भी हमें बड़ी सरलना हो जायेगी ग्रगर हम इस तरह की व्यवस्था करते है।

मैने ग्रभी ग्रखबारों में पढ़ा कि मद्रास में वहां की युनिवर्सिटी के वाइस चांमलर कुछ प्रिमिपल्स तथा शिक्षा विशेषज्ञो की एक मीटिग हुई थी ग्रौर उसमें विद्यार्थियों ने भाषा के प्रश्न पर जो रवैया ग्रपनाया था उसको सही बतलाया गया । तो मैं यह कहना चाहती हूं कि ग्रगर इस तरह की सेवायें होतीं जिसमे एक प्रान्त के शिक्षा प्रशासक या विशेषज्ञ दूसरे प्रान्त में जाते. श्रापस मे मिलते जुलते, तो इस तरह की बात मद्रास मे शायद नहीं होती। वहा पर जो कुछ भी हम्रा वह केन्द्रीय शिक्षा की पालिसी के खिलाफ जस्टीफाइड किया गया । पर इसके बारे में ज्यादा इस समय कुछ नहीं कहना चाहती हूं। मैं यह नहीं कहती कि मद्रास में कुछ मुश्किल उन लोगों को नही है, उनको कठिनाइयां नही है ग्रौर 26 जनवरी से, जब से हिन्दी लागू हो गई, उनकी कठि-नाइयों को हम भूल जायें, यह बात भी नहीं है । उनकी जो कठिनाइयां हैं उन पर विचार करना केन्द्रीय सरकार का सबसे

[श्रीमती शारदा भागव]

कार्य है, परन्त् इस तरह की भावनाये प्रान्त प्रान्त मे उत्तर दक्षिण मे ग्रा रही है, इस तरह की केन्द्रीय सेवाग्रो के लाग होने से वे दूर हो जायेगी, ऐसा में समझती ह।

स्रभी एक मेरे भाई ने जो उत्तर भारत के प्रान्तो तथा दक्षिण भारत के प्रान्तो की बात कही. उससे मैं महमत नहीं ह। मैं समझती ह कि यह उत्तर ग्रीर दक्षिण का जो अन्तर है उसको निकाल देना चाहिये। श्रगर उत्तर के लोग दक्षिण में जायेंगे श्रोर दक्षिण के लोग उत्तर मे जायेंगे तो वे एक दूसरे की जरूरतो को, एक दूसरे की भाव-नाम्रो को, एक दूसरे की रीति रिवाजो को जानेगे ग्रीर जो उनमे भ्रम है वह ग्रपने-श्राप मिट जायेगा । हमारे पार्लियामेट के जो सदस्य साउथ से ग्राते हैं, जब वे हमारे साथ सेट्ल हाल मे बैठकर बातचीत करते है-यहा स्पीच तो हिन्दी मे नहीं देते हे- तो कहा करते है कि दिल्ली मे रहने की वजह से हमे हिन्दी में बोलने की काफी आदत हो गई है। मै यह नहीं कहती ह कि उन्हें अच्छी तरह से हिन्दी आ गई है बल्कि मेरे कहने का मतलब यह है कि मिलना जुलना यह एक बहुत ही अच्छी चीज है जिससे एक दूसरे को समझने मे ग्रार भाषा के ज्ञान को बढाने में काफी मदद मिलती है।

जव इस तरह की राष्ट्रीय सेवाये हो जायगी तब ग्रपनी ग्रपनी प्रान्तीय भाषात्रों में इसकी परीक्षा हो । हमारे विधान के अन्सार हिन्दी राजभाषा है ग्रीर ग्रग्रजी सहभाषा है। जो व्यक्ति अपनी भाषा म या अपनी प्रान्तीय भाषा में कोई परीक्षा देना चाहता है तो उसको मना न किया जाय। मगर चुकि हिन्दी राष्ट्रभाषा मानी जा चुकी है, कुछ िनो के बाद सारे भारतवर्ष मे हिन्दी मे कार्य हो जायेगा, तो इस सबंध में मेरा सुझाव यह है कि जितनी

मी हायर सविसेज है उनमे एक बात ग्रवण्य कर दी जाय कि जो व्यक्ति हिन्दी में परीक्षा नहीं दे सकेगा उनके लिए भी एक पर्चा ऐसा होना चाहिये जिसमे कम से कम हिन्दी जानने का प्रावधान हो श्रौर जब तक हम इसको कम्पलसरी नहीं करेगे, तब तक यह हा नहीं सकता । मै बहुत स्टैंडर्ड हिन्दी के बारे में नहीं कहना चाहती, मगर हिन्दी जब राष्ट्र की भाषा है, तो फिर एक पढ़े लिखे ग्रादमी के लिये हिन्दी जानना लाजिमी हो । में यह नही कहती कि यह आज कर दिया जाय, मगर जल्दी ही यह बात कर दी जाय कि जो पढ़े-लिखे लोग है, चाहे वे एम० ए० पास करे, या बी०ए० पास करे या राष्ट्रीय प्रणासन सेवा की परीक्षा पास करे, उनके लिये एक बहुत छोटे स्तर की हिन्दी का ज्ञान होना स्रावश्यक हो।

ग्रागे मै यह कहना चाहती ह कि भाषा का प्रश्न, जैसा कि मैने कहा, यह केन्द्रीय प्रशामन मेवाए हो जाने के बाद अपने श्राप ही मिट जायगा । 1921 के पहले हमारे यहा केन्द्रीय शिक्षा सेवाए थी । तब अग्रेजो का राज था, यह मैं मानती ह । स्रोर स्रग्नेजो ने म्राकर के हमारे देश को जितना गरीब किया, वह भी हम सभी जानते है। परन्तु मै इसके बारे मे यह कहना चाहती हु कि जब 1921 मे केन्द्रीय शिक्षा प्रशासन सेवाए समाप्त हुई, तब से हमारे समाज मे शिक्षा का स्तर गिरा है। उस समय के चाहेश्राप श्रपने नेताश्रो को देख लीजिये या शिक्षा विशारदो को देख लीजिये, उनके शिक्षा के ज्ञान को श्रोर ग्राज के जो ग्रेज्यएट है, उनके शिक्षा के ज्ञान को ग्राप मिला कर के देख लीजिये कि उनमें कितना अन्तर है। मै अग्रेजी और हिन्दी की बात नही कर रही ह कि अग्रेजी कम हो गई है, मैं यह कहना चाहती हु कि ग्राज के बी० ए० पास की ग्रौर ग्राज से 30, 40 वर्ष पहले के बी० ए० पास की तूलना कर के स्राप देख सकते है कि पहले वालो का शिक्षा का ज्ञान ग्रधिक है ग्राज के ग्रैज्युएट्स में । इसका कारण मै यह बताऊंगी कि पहले जब केन्द्रीय शिक्षा सेवाए थी. तो उनमे लोग कम्पिटीशन से म्राते थे ग्रौर उनमे एक प्रतिस्पर्द्धा होती थी कि हम केन्द्रीय सेवाग्रो मे जाय । ग्राज हमारे यहा कई प्रातो मे तो प्रातीय सेवाए भी नही है ग्रोर कुछ मे है। इस तरह शिक्षा को जिस प्रकार पीछे रखा गया है, उसके लिये ग्रगर मै श्रग्रेजी का शब्द 'नगलेक्ट'' कह, तो यह मेरा कहना गलत नहीं होगा।

मै तो यह भी कहना चाहती हू कि जैसा कि हमारे शिक्षा मती बहुत दिनों से कहते आ रह है कि इसको कानकरेट सब्जेक्ट बना दिया जाय, मेरा तो मानना यह है कि उच्च शिक्षा को केन्द्रीय विषय बनाना चाहिये । चाहे हाई स्कल के पहले की शिक्षा को ग्राप कानकरेट सब्जेक्ट बनाइये या ग्रभी प्रातीय ही रहने दीजिये, मगर हायर शिक्षा को स्राप जरूर केन्द्रीय विषय बना दीजिय । जब एक व्यक्ति इतना शिक्षित हा जाता है, तो उसके भ्रन्दर यह नही रहना चाहिये कि वह किस प्रात का है या कहा का है या किसी प्रातीय शासन से वह शासित है । इसलिये क्यो न वह ऐसा बनाया जाय कि सारे हिन्द्स्तान को वह एक समझे । मै एक विद्वान जी० सी० चटर्जी माहब का एक म्रार्टिकल पढ रही थी। एक ग्रखबार मे उन्होने बडी अच्छी तरह से इस बात के लिये कहा है, जो मै थोडा पट कर के सूना देती ह

'With the advent of diarchy, provin cialism, communalism and nepotism began to be noticed The IES was replaced by the Provincial Educational Service, class I Salaries were downgraded and other privileges reduced The result was that recruitment to the PES. (I) became purely provincial were generally filled by promotion and on non-academic considerations consequence not only was there a deterioration of quality in collegiate institu tions but also in educational administration"

नो मैं इसी के बारे मे यह कहना चाहती हू ग्रोर प्राता के ग्रन्दर एक ग्रौर भी बात है। मेरा विश्वास है कि जब यह केन्द्रीय सेवाए हो जायेगी तो ठीक रहेगा । यु०पी०एस०मी० के बारे मे मझे बहत फेथ है स्रोर मै समझते ह कि यू० पी० एस० सी० जो सलेक्शन करत है, उसमे किसी तरह का फेवरटिज्म या नेपोटिज्म नही होता है । मगर जब तक केन्द्रीय सेवाये नहीं हानी है, तब तक वहीं होता रहेगा, जो भ्रभी हो रहा है कि बहत से राज्यो मे ग्रपने ग्रपने लोगो को ग्रध्यापक नियक्त करने वाली नीति चलनी रहती है। इसके साथ ही साथ यह बात भी है कि जब तक यह विषय सवमुच मे केन्द्रीय क्षेत्र मे नही लाया जायगा, तब तक शिक्षा का उद्घार होना बहुत कठिन है ।

एक वात यह भी कहना चाहना ह कि श्रापने यह जा कहा है कि यह प्रस्ताव मावहै ग्रार इसके बाद एक बिल ग्रायेगा ग्रौर ऐक्ट बनेगा, इसके बारे मे मै सरकार से निवेदन करना चाहती हू कि स्राज जब हमारे मिनिस्टर साहव इसका जवाब दे, तो ग्रपनी एक नीति यह बनाये, बल्कि घोषणा कर दे कि हम इस समय तक यह बिल जरूर पाम कर लेगे। यह मै मानती ह कि जब मिनिस्ट्री से कोई ग्रर्जेट बिल ग्राता है तो वह इस हाउस मे या उस हाउम मे अर्जेटली ले लिया जाता है और जरूर पास हो जाता है। इसीलिये मै यह कहना चाहती ह कि खाली यह प्रस्ताव पास करके ऐसान हो कि साल, दोसाल या तीन साल तक वह बिल ही यहा न ग्राये । इस लिये महोदय, मै श्रापकी मार्फत मिनिस्टर साहब से यह प्रार्थना करना चाहती ह कि वे एक समय की घोषणा कर दे कि इस समय तक यह ऐक्ट बन जायगा भ्रौर लागृहा जायगा ।

एक बात जो ग्रौर है वह वेतन के बारे मे है । यह जो एजकेशन सर्विसेज या कृषि की सर्विसेज होगी, इनके वेतन पर बहुत ध्यान रखने की भ्रावश्यकता है। इनको भ्राई०ए० एम० से किसी प्रकार भी पीछे नही रहना चाहि रे ।नहां ता वया होगा कि इस तरफ वही लोग ब्रायेगे, जो छटने मे वचे होगे या जे। छटवल होगे, यानी जा और सर्विसेज मे

[श्रीमते शारदा भागव] नही ख्रायगे और छटे हुये रह जायेगे, उनमे से ही लोग इन सर्विमेज मे ख्रायेगे। इसलिये इनको किसी प्रकार यह न समझा जाय कि ये ख्राई० ए० एस० से कम होगी।

मैं यह भी कहना चाहती ह कि ये सर्वि-सेज जब बन जायेगी, तो यनिवर्मिटीज मे भी इम्प्रुवमेट होने के बहुत चासेज हो जायेगे। ग्रभी तो यनिवर्सिटीज मे चाहे जिस व्यक्ति को वाइस चासलर बना दिया जाता है या चाहे जिस व्यक्ति को रजिस्ट्रार बना दिया जाता है ग्रोर यह नहीं सोचा जाता है कि उसका पीछे शिक्षा से कितना सम्बन्ध रहा है। जब ये केन्द्रीय मेवाए हो जायगी, तो मुझे पूरा विश्वास है कि युनिवर्सिटीज मे कोई वाइस चासलर की पोस्ट खाली होगी, तो उस पर कोई न कोई इडियन एजकेशन सीव-मेज में से ही लिया जायेगा । मैं ग्रापको इसके बारे मे अपना अनुभव बताना चाहती हुं। शायद मै पहले भी इसे एक दो बार बता चकी ह । मझको अपनी राजस्थान यनि-वर्मिटी का बहुत बड़ा कट स्नुनभव है। इसका कारण यह है कि जब सन 1945 मे राजस्थान युनिवर्मिटी बनी, तो हमारे एक डा० महाजनी, जो फरगुमन कालेज के प्रिसि-पल थे, श्रौर जो बराबर णुरू से ग्राखिर तक एजुकेणन का ही काम करते रहे, उन्होने स्रा कर के इस यनिवर्सिटी का जो निर्माण किया वह बहुत थोडे पैसे से किया । उस बक्त पैसा कही से नही ग्राता था, तो भी जो थोडा पैसा उनको दिया गया, उसी से उन्होंने छ वर्ष मे इस युनिवर्सिटी का वहत उत्थान किया श्रौर वह एक बड़ी अच्छी युनिवर्सिटी बन गई । उस समय मै स्रापको बताऊ कि यदि मझे मही याद हे तो-गलत होगा तो मैं उसे करेक्ट कर दगी--शायद गवर्नमेट ग्राफ राज-स्थान उनको 30 हजार रुपये साल देती थी ग्रौर उसी मे यनिवसिटी चलती थी ग्रौर सारे राजस्थान के जितने कालिजेज थे, वे सब उससे एफिलिएटेड थे ग्रीर उन एक्जामिनेशन उसी से होता था। फिर उसके

बाद में ग्रापको बताऊ कि यनिवर्सिटी के तीन चार प्रोफेंसरो की चेयर भी बड़े बड़े लोगों स रपये लेकर बना ली गई । उनके बाद मि० जी० सी० चटर्जी वाइस चासलर होकर ग्राये । वे भी शिक्षा विशारद थे स्रोर शुरू से शिक्षा के क्षेत्र में रहं थे। उन्होने युनिवर्सिटी के लिये बहुत काम किया । परन्तू आज यह दुख से कहना पड़ता है कि हमारे वाइम चामलर जो ग्राये है, उन्होने कभी लिखाया नही पढाया नहीं म्रापनो बताऊ कि लाखो म्पयं उनको यु० जी० सी० से मिलते है ग्रोर लाखो रुपये राजस्थान गवर्नमेट से मिलते है और वहा बड़ी बड़ी म्रालीशान बिल्डिंग्स बन रही है। मेरा सम्बन्ध इस यनिवर्सिटी से इसके जन्म से रहा है, वल्कि इसके पैदा हाने से पहले मेरा इसके साथ सम्बन्ध रहा है । शिक्षा सेम्झ प्रेम है ग्रौर शिक्षा शास्त्रियों के पास में पली ह ग्रार उनके साथ मे रहती ग्राई ह । इस लिय मुझे शिक्षा से प्रेम है और इस युनिवर्सिटी मे भी प्रेम है। बल्कि इसके बनाने मे भी मेरा श्रौर मेरे मिल्लो का हाथ है । तो मुझे वडा दूख होता है कि इसका पढ़ाई का स्तर इतना गिर गया है जब कि पहले जमाने स ग्रब कम से कम मी गुना ज्यादा पैसा मिलता है। खाली बिल्डिंगे बन गई बड़े बड़े गेस्ट हाउस बन गये जब कि होस्टल की काफी कमी है। कोई धनपति ने पैसा दिया हो ऐसा नही, इसके लिए कोई कोशिश नहीं की गई। तो मैं यह कह रही हू कि ग्रगर शिक्षा विशारद होते तो ऐसा न होता। रोज मेनेट सिडीकेट मे झगडा होता हे. रोज कहा जाता है कि पालिसी बदली जाय। तो मेकहती हु कि शिक्षा विशारद जो है वे ही वाइस चासलर होने चाहिए ग्रौर ग्रखिल भारतीय सेवा हो जाने के बाद बड़े बड़े शिक्षा विशारद शिक्षा की ऊची ऊची पोस्टो पर ग्रायेंगे ग्रौर शिक्षा का स्तर जा नीचे गिरता जा रहा है वह जरूर **अचा** उठेगा ।

Miss MARY NAIDU (Andhra Pradesh) Sir I rise to support this Resolu-

tion brought forward by the hon. Minister, Mr. Hathi. All my friends have spoken in favour of it because bringing these two Services under the Centre, most of them said, will integrate the country and the Services belonging to the Centre will bring North and South together. I have only one point to add to that. I say, if the Services will bring North and South together, how much more closer will the ing of one Session of the Parliament somewhere in the South bring us together? I also bring it up from another point of view. Delhi had been the capital for many many years.

An. Hon. MEMBER: Five thousand years.

Miss MARY NAIDU: Even more, And so many dynasties had this city as their capital. Dynasty after dynasty away and we, while teaching history, used to wonder if Delhi will only be the graveyard of passing dynasties. So I feel that tf we could take one Session away, either in winter or summer, to the South, in addition to bringing us closer together, it may help us to get away from that bad psychology or superstition of following the other dynasties and thus the very hard earned independence of ours may be kept for ever and ever, under our own home Governments without losing the independence. So I request that the House may consider the point of sooner or later having any one Session somewhere in the South-either at Bangalore or Hyderabad. I would have suggested Nagpur but again Nagpur would be a Hindi-speaking area and that may not bring us together closer.

AN HON. MEMBER: It is in Maharashtra.

Miss MARY NAIDU: It is in Mabarashtra but mostly they speak Hindi.

THE VICE-CHAIRMAN (SHRI AKPAR ALI KHAN): You address me. You know on what Resolution you are speaking?

Miss MARY NAIDU: Yes, but this concerns that Resolution because overy Member had one common point to say and that is that this Resolution brings the North and South together. So I say that

we will become really one if there is one Session in the South. I know that our North Indian friends are very good and kind hearted. The only thing is they do not understand us well because we are not closer. One Session will really make us one. That is all that I have to say.

Thank you, Sir.

SHRI N. SRI RAMA REDDY (Mysore): Mr. Vice-Chairman, I rise to welcome the Resolution moved by the Minister Home Affairs. It is none too soon that this Resolution has come up. Agriculture has been the premier industry and this morning also, delivering the convocation address, Mr. Chagla was saving that agriculture is the life-blood of the nation. But this agriculture has been suffering for a very long time. We have never made the country self-sufficient either in food or Our difficulties have been many. We have faced many a crisis with regard to food. This should not have been the state of affairs in this country if everyone had done his job well. Unfortunately under the various plans our performance in agriculture has not been any good. During the first Five Year Plan the agricultural growth was only to the extent of 2.8 per cent. During the Second Plan in spite of the enormous expenditure we had incurred on agriculture, our growth had been only to a small extent. Our Plan postulated a growth of 5 per cent whereas we could achieve only 4 per cent. Unfortunately the setback in the Third Plan has been so great that all our hopes of rebuilding this country seemed to have been dashed. In the first year, in spite of the fact that our expenditure had increased by several crores-I do not remember but it is not less than Rs. 150 crores a year, whether it be on minor irrigation or major irrigation or power projects or Community Development and Co-operation or agricultural production programme and on all these put together we spent Rs. 174 crores during the first year of the Third Planbut the growth of agriculture that we were able to achieve was only to the extent of 1.2 per cent. During the second year we spent nearly Rs. 250 crores and in spite of that the setback was to the extent of 3.2 per cent. We went back. Instead of achieving any progress, we went The progress was on the minus [Shri N. Sri Rama Reddy.] side. During the third year the position was, we increased only by 2.5 per cent. During fourth year, it is said that we have increased production by 4.5 per cent. In effect we are where we were at the end of the Second Plan. This is the situation with regard to the agricultural position in the country.

Now what are the causes responsible for this? Of course money we have spent but results have not come. First of all every State has an Agriculture Department, big enough. Here in Delhi we see the Krishi Bhavan which is almost an empire by itself. I wonder if the entire Secretariat of the British times was as big as Krishi Bhavan of to-day. It was not, but still the results are not coming. We are spending money. Therefore it is worthwhile searching for the causes. We have a big Extension Department. We have in almost every district an Agriculture Officer. Almost every zone has a research institute. After all agricultural production depends on the administration, true, and upon extension work, upon the research laboratory. A harmonious ordination of all these three Departments will bring about an improvement in agriculture. That is the experience. fore let us see the position. I also studied in the Agricultural College way back in 1933. In those days the Indian Agricultural Service was there. There were only a handful of them. As soon as an officer was named as being in the Indian Agricultural Service, automatically respect towards that particular person came because recognition to the Agricultural Service was given mainly on the basis of merit and merit alone. I know the late Mr. T. S. Venkataraman of revered memory produced sugarcane. Even this morning glorious tributes were paid and how many crores and crores and billions and billions of rupees of national wealth have been creased on account of the small achievement which was produced in the Sugarcane Research Laboratory in Coimbatore by the late Sir T. S. Venkataraman, whose reputation is well known all over country? Similarly, Sir, paddy. Similarly cotton, everything. Why? I would like to say about the research made subsequently that I have not seen such dynamic results of research in our agricultural institutes, in spite of the fact that enormously they have increased all over the country. I have not seen anything of the kind. Sir, speaking about the recent agricultural exhibition, the international Agricultural Exhibition that was held in Delhi-unfortunately there is no Agriculture Minister here: I wish there were one here to hear this-in 1959 there was an Agricultural Exhibition in Delhi and there was a Chinese pavilion also. We need not run down China in every way. There was the bajra exhibited there by China, whose ear-head was as long as eighteen inches, the like of which I had never seen before, one of that size, in any of the research stations-I have visited a number of them. I was not a Member of Parliament at that time but I wrote to the Agriculture Department here to procure me some seeds of that bajra but they wrote back to me to say that they were unable to oblige me, why, they refused to give me that seed.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now we are dealing with the Resolution.

SHRI N. SRI RAMA REDDY: What I mean to say is that the efficiency of the Research Department, the efficiency of the agricultural administration, the efficiency of the extension, of all the three, must be How can we improve? Cerimproved. tainly a status is necessary; a status is required in the work-a-day world; everybody is interested in it. It is because of want of status that the talent is not being diverted to the Agriculture Department. is what I wanted to say. All this introduction was only to tell the House that the talent in the country is not being attracted to the Agriculture Department. Only the very average type of people are coming here, and therefore they are not able to produce results. Now when you are introducing this Agricultural Service, I hope recruitment to it will be done purely on the basis of merit and merit alone, whether it be in the Research Department, or elsewhere. Yesterday, the hon. Minister, while speaking about the possibilities of recruitment to the Indian Agricultural Service from the various cadres of the

State, was referring only to the District Agricultural Officer, the Assistant Directors of Agriculture, etc. I would like to tell him that he has got to change his Otherwise, the functions of this Agricultural Service will never be completed. What is wrong? Why should you search for this Agricultural Service for people only from the State agricultural cadres? What has happened, would like to tell him; he has got to search for talent from among the farmers. Among the farmers there are intelligent people. They have taken to agriculture and they are doing progressive agriculture. actually labour night and day. They are working there. But do you want them to confine themselves to soil alone for all time to come? Every man, whether in private service or in Government service. whether in agriculture or in some other department, wants promotion and still further promotion and still further promotion; his limit is the sky. But what about a farmer? Supposing an agricultural graduate or any other well educated person goes and settles on land and carries on farming and becomes a very successful farmer. a scientific farmer, why don't you search for talent somewhere there? Why don't you keep it open for such people? Let them also be recruited if deserving. I hope it will be done. I know, there was one Simpson-I believe he was Simpson; if I am wrong, please excuse me-and such a person, he was just a farmer in England, and he was chosen as the Director of the Dairy Research Institute in Bangalore. It was way back in 1927; he was our great friend and of our respected Gandhiii also, and Gandhiii spent days in that Dairy Research Institute learning dairy farming. I am talking of the days in 1927, Sir, and no director today has excelled him. The dairy scientists in the various institutes tell me that the progress that has been made in dairy research since is nothing more than what Mr. Simpson was able to achieve in the years 1927-30. He was just a farmer; he was recruited and sent over here as Director of the National Dairy Research Institutethen it was called the Imperial Dairy Research Institute. This is the position. Therefore the hon. Home Minister must keep it open to all the farmers irrespective of . . .

SHRI JAISUKHLAL HATHI: Only in the initial stages it will be encarded by those who were in service already, but in course of time it will be open to all who satisfy the basic requirements.

SHRI N. SRI RAMA REDDY: But yesterday you were not good enough to say so. I thank you very much for giving this assurance now.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He has taken full note of it.

SHRI N. SRI RAMA REDDY: Another reason why an Indian Agricultural Service should be created is-everybody has spoken about it-to have an integrated picture of the entire country in the field of agriculture, there must be an efficient administrative system. Surely, on the administrative side also the Indian Agricultural Service must be created. But what has happened to the research man? He is never mentioned or considered in matters of promotion to high posts. Should he ever be confined to the research laboratories and should he ever be contented. with the test tubes and the experiments he makes with them and things like that? Unless you keep this attractive career open to the research man also, the research man will not be sticking to research work only for ever and be contented with that remuneration, and the talent from the research side will probably flow towards the administrative side. Therefore I would like hon. Minister to consider that scope and possibilities of the Indian Agricultural Service are kept open to efficient men in the research laboratories also, and the research man is the most important man in agriculture; he should never be neglected. Only this morning I saw various students, very talented students being given doctorates, etc.

SHRI BHUPESH GUPTA (West Bengal): Where?

SHRI N. SRI RAMA REDDY: I would like to quote from . . .

SHRI BHUPESH GUPTA: I read in the morning papers that a doctorate was conferred on Shri Gulzarilal Nanda by the Magadh University.

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You have to address me; a senior Member like you should not forget.

SHRI BHUPESH GUPTA: Yes, Sir, Shri Gulzarilal Nanda has been given a doctorate.

SHRI N. SRI RAMA REDDY: Sir, the Royal Commission on Agriculture did yeoman service and made several recommendations to solve the problems of this country. They in 1930 recommended the scale of the Indian Agricultural Service for Class I appointments since recruitment to the Indian Agricultural Service ceased in 1924 because of the Constitutional Reforms of 1919. Then subsequently came the Report of the Agricultural Administration Committee, popularly known as the Nehemiah Committee Report. have said that it is an imperative necessity, in order to tone up the administration of the agricultural services, that the Indian Agricultural Service should be revived. Once again our late Prime Minister has also said—it is quoted on page 12 of the Report-with regard to the agricultural service:

"In order to get the best results, the top positions in the Agriculture Ministry and the Agriculture Department in the States should be manned by technical men with practical experience of agricultural problems and these men should be allowed freely to operate on their budget allotments . . ."

Sir, I just wanted to say a word more about the research work which is going on in the country.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You have already said, Mr. Reddy.

Shri N. SRI RAMA REDDY: This is what I wanted to say there. It is not very satisfactory. Let this point be taken note of. There should be a proper agricultural service, very efficient, it shall not be done on the basis of any favouritism or anything like that. The top most men in the country must be made to man it and it must also be made necessary, that if

they do not function properly, there must be option for removing them from the cadre without referring to the usual procedures, service rules, etc. If such a thing has been done, this country will probably prosper. For thirty years or thirty-five years, it is said, we have not made any progress with regard to agriculture, and at least now you must start doing it.

Thank you very much.

SHRI A. D. MANI (Madhya Pradesh): Mr. Vice-Chairman, I extend warm support but at the same time I must express my misgivings about the implementation of this Resolution. This Resolution seems to me like putting the cart before the There has so far not been an on the broad agreement fundamentals about Centre-State relationship in our country in respect of language. As long as the three-language formula is not accepted and implemented in the right spirit in the non-Hindi-speaking regions, it will not be possible for us to create the all-India Services, because the all-India Services of the kind just sought to be created by this Resolution can function only on the basis of the proficiency of the members of the Services in the language of the Union. The language of the Union. twenty or twenty-five years hence, may be Hindi alone-English may disappear-and as long as the non-Hindi-speaking States do not implement the three-language formula, it is not possible to create the all-India Services.

The second point that I would like to mention is that Mr. Brahmananda Reddy, Chief Minister of Andhra Pradesh, has said yesterday that there should be an equitable share for the States in these Central Services. I believe that this has got reference to the quota system suggested here to meet, or as a solution of, the language controversy. As long as an all-India Service is based on a quota system it will lead to bitter State rivalries and I do not think that any all-India Service can function on an effective basis when the quota system determines its composition.

SHRI NAFISUL HASAN: Efficiency will go down.

Shri A. D. MANI: Whenever any kind of representation goes on grounds other than merit, then merit will suffer and a quota system will militate against cfficiency

The next point that I would like to mention is that once an all-India Service is sought to be created, there ought to be a plan of recruitment to that all-India Service. I went through the detailed verbatim report of Mr. Hathi's speech and I did not find that he has got any final plans in this respect. He has got to consult the States and there has to be an interchange of opinions between the Centre and the States. But as long as the nucleus of the service is recruited by the State we may not have an efficient all-India Service. If we want that kind of efficiency, then as in the case of the I.C.S. there has to be some kind of a centre constituted for the matter of recruitment, and that even for the subordinate members of the service. I have always been of the opinion that in order to impose impartiality in the matter of selection of members of the Provincial Services also, a Centre's representative as far as possible should be associated with the local Public Service Commission, who may be sitting three in the capacity of adviser, to see that things are done impartially.

SHRI JAISUKHLAL HATHI: That will be done by the Union Public Service Commission.

SHRI A. D. MANI: But then a part of the Service, 33-1/3 per cent the hon. Minister has mentioned, will be recruited by promotion and I am only mentioning this. When we are thinking in terms of an all-India Service, we have to think also in terms of all-India recruitment, and it may be necessary even for the subordinate services, to have some kind of coordination between the Centre and the States in the matter of recruitment.

The fourth point that I would like to make is that these Services will function effectively only when there is a sense of direction of university education in the country. What is going to happen in the next few years is that universities will be conducting examinations in the local re-

gional languages and neither Mr. Chagla nor anybody who may succeed him in the Ministry will have knowledge of what is happening in the universities. We may not have a fairly even level of university education all over the country. Some States may be making more progress than other States in the matter of university education. It is, therefore, when the Government thinks of creating an all-India Service that they should also have a policy of giving a broad direction to university education in the country. In what subjects are we going to specialise? All this has got to be decided in consultation with the Centre and the States.

The fifth point that I would like to make with regard to these two services, the Indian Agricultural Service and the Indian Educational Service is this. The mid-term appraisal has pointed out that agriculture has suffered in the States because the terms and emoluments which had been offered to the members of the Agricultural Service have not been satisfactory. We have always regarded the Indian Agricultural Service as some kind of second-class service and I am very glad Shri Sri Rama Reddy made a reference to the traditions of the Indian Agricultural Service. It was considered an honour by a person to be a member of the Indian Agricultural Service. If we are going to have an effective Agricultural Service, if we want to increase food production in the country, then we must offer better salaries to the members of that service. It may also be necessary for Government to offer higher salaries to the members of the Indian Educational Service because as members of the Government are aware, today the position has risen when our most competent candidates who pass out of our universities are unwilling to offer themselves as candidates for the I.A.S. examination. We cannot get very good teachers unless we pay them good salaries. When the Government thinks of creating all-India Services in respect of the two categories mentioned, and also in respect of the other categories which have been approved by a Resolution of the House some years ago, it is necessary for the Government to appoint a Commission to go into the question of pay-scales of these all-India Services. We want to get the best materials for our all[Shri A. D. Mani.]

India Services to man them and I am sure if the Resolution is implemented in the proper spirit, and if we strengthen the Central Government's influence on the States, we may retain not only the structure of unity but also the spirit of unity in the country.

I would finally conclude by saying that this is a matter which deserves support from all sections of the House. I would like the Minister of Home Affairs to be clear in his mind. There should be complete agreement on fundamentals of these all-India Services, because we do not want the same fate which has fallen on the Official Languages Bill to fall on this Resolution also. There must be complete agreement between the States and the Centre. I am in agreement with Mr. Gaure Murahari when he said that this matter should have been discussed in the State Legislatures. I know that the Congress Party is in power in all the States, but even so, a discussion of this matter on the floor of the State Legislatures would have created the appropriate public opinion for the creation of these all-India Services. Thank vou.

SHRI P. N. SAPRU: Mr. Vice-Chairman, I would like to support the Resolution which was moved by my hon. friend Mr. Hathi in a very lucid speech yesterday. The Resolution is, I think, of a simple character. The Resolution says that there should be constituted an all-India Agricultural Service and an Indian Educational Service, that is to say, so far as general education and technical education are concerned. I think it is unnecessary for us to go into the question of language or into other details at this stage. We shall have time to discuss them when we have concrete proposals for the creation of these Services before us.

I should like to say that I am in favour of the creation of these Services on an all-India basis, not because they will necessarily create national integration, not because they will necessarily bring about what is commonly called emotional integration, but because this will increase the efficiency of both Agriculture and of Education.

I will talk something on Education. We need an abler type of educationists than we have today in our country and the difficulty is that you will not have the abler type of educationists unless you have a wide basis of recruitment. The credit of the U.P.S.C. stands high. It is 4 P.M. regarded as an impartial agency for recruiting young men to our For the functioning of democracy, it is necessary that you should have good services. I do not know whether you are going hereafter to have politicians but if you have bad politicians and bad services, then your country will verily go to hell. That I think is what I visualise for this country if both the politicians and the services go down in character. I mean no exception.

SHRI BHUPESH GUPTA: What kind of politicians do you have, good or bad?

SHRI P. N. SAPRU: I am not going to discuss that.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You go on with your speech,

Dr. Sapru. Mr. Bhupesh wants to drag vou.

SHRI P. N. SAPRU: I think it is desirable for us to have recruitment on an all-India basis because we want to attract the best material for our educational services. May I, however, make it clear that I do not visualise that university services will come within this category? I know that they will not but I am making my position clear in regard to this matter. I think that the principle of university autonomy deserves to be respected and I have looked at the question from the point of view whether the principle of university autonomy has or has not been respected. I think the Resolution, as framed by Mr. Hathi, respects the principle of university autonomy.

Now, there is just one little matter that I would like to say about the educational services. You know that we have at the moment in our States Class I Educational Service officers. Now, these officers are the successors of the old Indian Educational Service. Some of them are directly

recruited while others, I think, are promoted officers.

SHRI NAFISUL HASAN: Most of them are promoted.

SHRI P. N. SAPRU: Possibly most of them are promoted but I think claims to inclusion in the all-India Educational Service, when it is constituted should be borne in mind. I know that some of the direct recruits to class I of the State Educational Service are men of high education. I know that some of them are wranglers; some of them have taken good degrees in foreign and our universities and they are capable of imparting education on scientific lines in languages which are capable of giving expression to scientific ideas. I would, therefore, like this to be, borne in mind by the Government while constituting the all-India Educational Ser-May I also say that viewing the question from a wider point of view, 1 think that the time has come when we should seriously consider whether university education, including research should not be made a concurrent subject? output in research has frankly been poor. It has been poor in fundamental research, in applied research. Though we have been spending large sums of money on research. we have not been getting the returns that we were entitled to. I think that Central direction will help us to get a better type of person for our research.

The other day I was coming from Allahabad to Delhi and I met a young fellow. He was travelling with me and he had just returned from the United States. I thought he was a very brilliant fellow, looked very brilliant and he gave me some ideas on education in the United States which he had visited recently and then he asked me a question which made me wonder what answer to give him as an honest and conscientious man. He said. "Look, I have had some offers here and I have offers of appointment in the States. Should I go to the States or should I stay here?" It was not easy . . .

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): I am surprised that

my hon. friend has any doubt about what answer to give.

SHRI P. N. SAPRU: It was not an easy question for me to answer because . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He had to think of his own State.

SHRI M. C. CHAGLA: He is a conscientious man.

SHRI P. N. SAPRU: He had some creative ability and I am not sure that in our institutions scope is given for the development of one's creative genius. answered him as a patriotic Indian with mental reservations that he must give of his best to this country. What I want, therefore, to emphasise is that it is our duty to give to our young men the very best facilities that we can for the development of their creative faculties. A nation can neglect basic scholarship and research at its cost. We have got very great plans; we want to do many wonderful things but we shall not be able to do those wonderful things and we shall not be able to carry out those wonderful ideas unless we have men who are capable of giving the right direction to our educational efforts. difficulty is that our young men are not getting what I would say a fair chance in some of our institutions, and it should be our endeavour to see that they do get it. Therefore, I think it is desirable that the Central Government which has comparatively vast resources should have control over general education and over technical education particularly and we need to have the best type of men in our technical institutions. I would support Resolution on these grounds.

Many other questions of a relevant or irrelevant character have been raised in regard to this Resolution. I do not think it is necessary for me to go into them. It is not necessary for me to go into the question of language. It is not necessary for me to visualise a time when the people of Andhra will not be able to understand the people of Uttar Pradesh, when the people of Uttar Pradesh will not be able to understand the people of Madras. I hope that our statesmanship will be able

[Shri P. N. Sapru.]

to avoid situations of that character. I would like therefore steps to be taken in consultation with their Legislatures for the creation of these Services as speedily as possible.

[THE DEPUTY CHAIRMAN in the Chair].

In creating them we should respect as far as possible the vested rights of the members of the Class I of these Services. This applies both to the Agriculture Service and to the Education Service.

Madam, I do not wish to exhaust the patience of the House by taking any more time. I would like to say that I give to this Resolution my unqualified support, my wholehearted support, and I congratulate Mr. Hathi on the able manner in which he moved the Resolution yesterday.

THE DEPUTY CHAIRMAN: Shrimati Sathe.

SHRIMATI TARA RAMCHANDRA SATHE (Maharashtra): How much time do I get, Madam?

THE DEPUTY CHAIRMAN: Just five minutes.

SHRIMATI TARA RAMCHANDRA SATHE: Of course I must thank you for having given me this opportunity.

THE DEPUTY CHAIRMAN: You make your last points first.

SHRIMATI TARA RAMCHANDRA SATHE: I want to support this Resolution before us. I wish it had been brought by the hon. Minister earlier and if it had been done it would have been possible for us to see the favourable results of it by now. Anyway it is better that we are having this at least now.

Now, agriculture is an important subject because we know ratio wafed with 1 Besides these we have got no other words to impress the importance of agriculture. From the British days the Collector and the D.S.P. used to be very important. The Collector used to be in charge of revenue and law and order used to be handled by

the D.S.P. Because of this these two were getting all the honour and prestige and the other officers were not being treated on par with them. As a result of this Resolution the Director of Education and the Agricultural authority would be treated on par with the other officers. Agriculture had been a sort of a neglected subject. Though we had increased production to an extent, due to increase in population we have not been able to meet all our needs sufficiently and it is very humiliating that we are importing so much of agricultural products. Technical education is also very important and we have need for technical men because this is the age of atomic. energy. If we want to have intensive agriculture we have to use atomic energy and for that technical knowledge is necessary. With the creation of this Central Service we will be able to have men with technical knowledge and so the States have gladly accepted that the Central Government should take up this initiative.

Now I come to education and because I have very little time I have to compress my ideas in a few words. Technical education is important because we are trying to go deep down into the sea and try to find out what is there; we are also having researches into space. For all this technical education is necessary and by this Resolution we will have uniform standards everywhere. And this is a great thing at this juncture because we have some universities which give 60 per cent marks and bring out so many first class graduates while there are so many others which give 70 per cent for their first class graduates. So it is necessary to have some sort of uniformity in these things and therefore I support this Resolution.

The States Reorganisation Commission as well as the Law Commission have referred to some points in this connection, and I would like to point out some of them. Firstly it has been said that the entire country should be treated as one unit and secondly if the entire responsibility is on the Centre there will be an all-India outlook. There are various other points but I do not want to go into all of them in detail.

Now, the Law Commission has said that there should be an all-India Judicial Service. I was thinking that our hon, friend, the eminent Judge, who spoke earlier, will refer to it but as he has not, I would like to refer to it. In its Report on page 167 in para 15, they said:

"We are definitely of the view that a proportion of the higher judiciary should be recruited by competitive examination at the all-India level so as to attract the best of our young graduates to the judicial service. This measure will enlarge the field of selection and bring into the higher judicial service a leaven of brilliant young men who will set a higher tone and level to the subordinate judiciary as a whole. The personnel so recruited will be subjected to an intensive training."

This is a matter which should receive Government's attention.

Now references were made to provincialism, communalism, linguism, casteism. We should not have these petty things. They are very dangerous for our country and we should be above these things. Our sanskriti tells us that we should be above these petty things. We must give up the narrow outlook because we say that there should be peaceful co-existence. Regionalism, communalism, all these things should be rooted out otherwise they will shatter our national unity. We must resist them with all the force at our command. When the Britishers were they were coming here from over 7,000 miles away. They were ruling us but whoever came here used to learn the local language of the people. Similarly our officers should also be able t) learn five or six languages. When such all-India cadres are formed those people should be given training in five or six languages so that they may be able to go to any part of the country and so that they can be transferred from State to State. So we should not have these petty things in our minds.

Madam, when we enter Parliament and the Central Hall there is a writing which says:

ग्रयं निजः परोवेति गराना लघुचेतसाम् । उदारचरितानां तुवसुधैव कुटुंबकम् ॥ We are thinking in these terms. I request that when we constitute these Services we should see that these Services develop a broad point of view, that only merit gets priority, that those people are given the necessary training, so that they will be able to give their best to the country. With these words, Madam, I support the Resolution.

I am thankful to you that you have given me a few minutes to speak on this.

THE DEPUTY CHAIRMAN: Mr. Abdul Ghani; five minutes.

†[श्री श्रब्दुल ग्नी (पंजाब): नहीं चाहिये।]

Shri JAISUKHLAL HATHI: Madam Deputy Chairman, I am really thankful to all the Members who have supported this Resolution. If the speeches made on the floor of this House are any indication of the opinion of the House, as it should be, I have no doubt that the Resolution would be carried not only by a majority of two-thirds of the Members present and voting, but perhaps unanimously.

Three Members opposite expressed some doubt, but I am sure that, having heard the views of the other Members, they might have been convinced, in terms of the Resolution, that it is necessary and expedient in the national interest that Parliament by law should provide for all-India Services for these two subjects, viz., agriculture and education. But if they have any doubts yet-though I am sure they have none-I shall try to clarify those doubts. I am also thankful to the Members who have made very useful and constructive suggestions, which the Government would certainly bear in mind at the time of drafting the Bill for this purpose. It may not be possible for me to deal with all the suggestions which have been made here, but I can assure the Members that each one of the suggestions that they have made will be considered and we shall try to incorporate as many of them as could be done or as are necessary.

^{†[]} Hindi transliteration.

[Shri Jaisukhlal Hathi.]

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Shri Ruthnaswamy, to whom I am thankful for supporting this Resolution and for whole-heartedly endorsing need for having an all-India Educational Service, wanted to know why it was necessary to have an all-India Agricultural Service. My reply would be that it is necessary from two points of view. One is the importance of the subject. Shri Sri Rama Reddy very elaborately dwelt on the subject, about the importance of agriculture. Today although in terms of importance it is really a very important subject, so far as the Services in this department are concerned, it is a minor department. The States have not been giving that importance to this subject which it deserves. As has rightly been said by some other Members, he may be a junior IAS man, maybe Secretary or Deputy Secretary, but when these technical persons go, they have to approach him and there is a sort of inferiority complex. These agricultural, technical officers are not given that importance. On the one hand, we want to increase agricultural production, while more than half of our national income comes from agriculture . . .

SHRI BHUPESH GUPTA: No. It is 44 per cent now.

SHRI JAISUKHLAL HATHI: While we want more and more production from the agricultural sector, from the farmers, we are not doing that much to the Services. It is, therefore, to attract better talent, young men to the field of agriculture that it is necessary to raise the status of the Services in agriculture. He. however, said that there are colleges in the States and these colleges do provide for agricultural officers. Why should we have an all-India Service? The question is that in each State at the most there may be one or two posts at the highest level and brilliant boys coming out from the colleges may be more than the vacant. posts Secondly, if there are no prospects in that particular line, people may not take to, agriculture, because every young man is keen to better his prospects and would like to have a better career. By making it an all-India subject, we have greater chances of bettering the prospects young people and when we have an allIndia Service, these bright boys could be attracted to this Service. When others also see that they have brighter prospects more and more will be attracted towards education in the subject of agriculture. It is mainly from this point of view. In addition to that, all the factors that I mentioned earlier, i.e., efficiency, national integration, etc. are, of course, there.

Shri Chordia dealt with two or three points. I am happy that he also supported the Resolution but he wanted to know why there was so much of delay. I may state for his information that the Committee to deal with the question of the reorganisation of agricultural was appointed in 1958. The scheme was drawn up, after their report, on August, 1963. A meeting of the State Agriculture Ministers was convened September, 1963. Preliminary discussions took place in 1964. It was finalised in 1965 and I have come before the House with this Resolution. Therefore, there is no question of delay. Still if it shows anything, it only shows the anxiety of Mr. Chordia to see that these Services are constituted as early as possible. I am glad that he holds that opinion.

The other point that he raised is this. In regard to recruitment he is afraid that people from particular States are not selected.

SHRI V. M. CHORDIA: It is a fact.

SHRI JAISUKHLAL HATHI: Now, if it is a fact, it may be that he anticipated the reply that people from these States do not perhaps try for these competitive examinations. If he has a complaint on behalf of his State, I have also the same feeling for my State. The reason I know is that many people from my State like business and not service. It may be that either they are not attracted or they care for some other higher jobs or they do not want Government jobs. The private sector may be more alluring to them. But so far as the examination, the selection is concerned, it would not be fair on the part of the UPSC to say that they would select from particular States and reject But the other point other States. made was that these officers should be

more mobile, that is, they should not stick to the Centre, they should also go to the States. I agree with him that this is a department where field experience is very necessary, and therefore the officers who are selected here, when they are allotted to the States, should not remain here for a very long time but should ultimately again go to the States. Otherwise the very essence of pooling the experience and utilising the experience of the Centre between the Centre and the State and vice versa would itself be nullified. To that extent I agree with him.

SHRI AKBAR ALI KHAN: I think you should satisfy Mr. Chordia. Will you enlighten the House in regard to the proportion of each State in these all-India Services?

SHRI JAISUKHLAL HATHI: Regarding the proportion of each State, the figures unfortunately I have not with me.

The other point that was raised was that by creating these all-India Services we are centralising or giving more power to the officers who are working in the States and that they are not amenable to the discipline of the States. It was also said that by this they would always look up to the Centre, and whenever a disciplinary action had to be taken, it was only the Centre that could take it. I may for the information of the hon. Members state that if the existing rules are any indication as to what will happen to these Services, then any disciplinary action to be taken can be taken by the State in which the officer is at that particular time serving. But it is only if a major penalty or dismissal or removal is to be inflicted the Centre comes in. Otherwise any other penalty, except these two or three major penalties, can be inflicted by the States themselves, and therefore there is no question that because they are from the Centre they will not be under the discipline of the State. But discipline is not merely obtained by punishment. There is something more which can create a disciplined official. When we talk of efficiency, when we talk of the standard of recruitment, higher standard, when we talk of talents, we have to look to the advantages that we derive from these all-India Services rather than look to the only question of centralisation or decentralisation. There is no question of centralising the powers in the Central Government. The Central Government has even otherwise enormous powers, and merely having some power of punishment or disciplinary action over the officer does not add anything. It is not even a small particle of the vast power which the Centre exercises in different fields in the country.

The other point that was raised was the need to learn the language of the State to which they are allotted. This is a very necessary and useful suggestion, but I may say that even at present it is so. Only a few days back I was talking to an officer from South India, and the reply he gave me was in my language, Gujarati. I wondered because I did not know that he knew it and asked him whether he was the officer speaking with whom I wanted to speak. He said: "Yes, Sir, because I will be allotted to Gujarat and I know Gujarati." We have other officers, Collectors, who pick up the language of the State in which they are serving. But that is necessary because when the Agricultural Officers have to work, it is not simply that they have to work in the offices. They have to go to the districts, go to the fields, go to the farmers and other officers there. and therefore they must know the language of the State in which they are serving. Therefore, that is already being done, but in these Services care will be taken to see that the officers learn at least the language of the State where they are serving. But that is already in practice.

Then the point was raised that these officers are only administrative officers-Mr. Sinha raised the point. Actually these are not administrative or Secretariat officers. They are technical officers dealing with the development of agriculture. They are District Agricultural Officers Deputy Agricultural Officers, and below them are non-gazetted officers. Therefore they are directly people who will deal with the technique of agriculture. Therefore, it is not merely the Secretariat work that they will do. They will do the actual agricultural extension work. Therefore, all the knowledge and all the experience which they have got will be given to [RAJYA SABHA]

[Shri Jaisukhlal Hathi.]

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the lowest officer there, and they will not simply look to the files but look to the actual development of agriculture. that score there need not be any anxiety.

Then Shri Sri Rama Reddy said why we should restrict the selection only to these officers. Now I may clarify the position that it is not being restricted to these officers. It would be an open recruitment. Anybody, a young farmer, a young man, anybody who has qualified himself, will be eligible to these Services, and therefore there is no question about that.

SHRI N. SRI RAMA REDDY: But age restriction should not be imposed.

SHRI JAISUKHLAL HATHI: That is another question.

Another question that was mentioned by an hon. Member from U.P. was about the quota of promotion. He asked whether they will be all promoted or 25 per cent or 50 per cent or what it would be. Today, as I said, it is only a broad outline, and in a broad outline we have suggested that the existing officers who are already working in certain posts in different States will be selected and they will be encadred. So far as the State is concerned it is a matter which we will decide later on. Therefore, there is no question at present of laying down anything or enacting anything. That we will have to discuss even otherwise.

Shri Murahari scented a device of perpetuating English through or by creating these all-India Services. Far from it. He said that this is a device to perpetuate English and it is therefore that these all-India Services are created. I may say that this is not a new pattern. There is already an existing pattern in the I.A.S. and There are competitive examithe I.P.S. nations which are held and people recruited. Whatever will be the future medium of the examinations to be held at the all-India level, whether the medium is English and Hindi and other regional languages, whatever will apply for other Services will also apply to these Services. It is not that this is being brought only with a view to perpetuating English. But this is the general theme which members of that party have taken. Even when the Resolution was discussed last time, these were their three points: first, you are giving more control to the Centre; secondly, why not first make it an item of the Concurrent List and then make it an all-India Service; thirdly, why not go to the State-Legislatures, take their opinion and then come here? But the Constitutional position is very clear and the position is that we are not required to go to the State Legislature for this purpose; it is only that we have to carry the States with us, and in doing so, we have consulted all the Chief Ministers and the Chief Ministers agreed. Then, suppose two or three States. had not agreed, then also we could have brought forward this Resolution. But as I said vesterday, we go in a democratic manner like consultations, negotiations and persuasion until we could get the support of the States who had not agreed. But it is not at all incumbent to have the views of the Legislature.

SHRI NAFISUL HASAN: This House represents all the States.

SHRI JAISUKHLAL HATHI: I mention that this House is the Council of States-this has to be realised-and since all the States' representatives are in this House, this House has the right and privilege to pass this Resolution.

SHRI P. N. SAPRU: It is superior to the . . .

SHRI MULKA GOVINDA REDDY: There is no excuse to ignore the State Legislature.

SHRI JAISUKHLAL HATHI: It is only an argument to delay a matter of procedure, which is not at all warranted, which is not necessary and which is not in any way required, and therefore there is no question of any excuse. This is what is provided and what we are doing . . .

SHRI A. B. VAJPAYEE: We are here to represent the States.

SHRI JAISUKHLAL HATHI: We are here to represent the States, therefore it is not at all necessary.

SHRI MULKA GOVINDA REDDY (Mysore): There is the Lok Sabha.

Shri A. B. VAJPAYEE: Anyway, the Resolution cannot come up in the Lok Sabha, it can come up only in the Rajya Sabha.

SHRI JAISUKHLAL HATHI: It cannot come up there, it can come up only here. The Lok Sabha has not the power to pass this Resolution, it is only this House.

I will come to Mr. Mani's point. Mr. Mani said, why put the cart before the herse? Now, my reply would be: Let us first decide whether we want to travel or we do not want to travel. If we want to travel, then we shall think of putting the horse before the cart, we shall not put the cart before the horse. If we do not want to travel, let us not discuss. question is not whether the cart shall be before the horse or the horse shall be before the cart, here the question is whether we want all-India Services for Agriculture and for Education. If we want to have them, then let us first pass the Resolution. After we pass the Resolution, let us decide what should be the language for the examination, whether it is going to be English or whether it is going to be Hindi or whether it is going to be the regional languages.

I quite appreciate one point of his that when they are recruited and sent to the States concerned, if they do not know the language of the State, naturally there will be a handicap. I say that even otherwise, as it is, in everything, whenever the candidates prefer any particular States, they should know the language of the States which they prefer. And therefore, as he rightly pointed out, if the three-language formula is implemented, then this difficulty also would be mitigated to a very great extent. Therefore, let us not unnecessarily bring in this question at this stage. We know that the question of language is a delicate one. It has been considered, debated and discussed not only in this House but elsewhere and everywhere. So far as I am concerned, I have come with this limited Resolution. I understand that it may have its implication, it will have. Whatever we decide for the other compe-

titive examinations of all-India Services, we shall also decide the same thing for these. That is all the more reason why we should not make a beginning. If we are afraid of all the future things that are going to happen, then we cannot move forward. Therefore I say, rather than think whether we are putting the cart before the horse or we are putting the horse before the cart. let us decide to get both the cart and the horse and then decide whether we want to travel or we do not want to travel. If we want to travel, then we will manage to put the horse before the cart. Then we shall get a charioteer and travel and go on. But if we do not decide to travel, then nothing will happen.

These are the main points which the hon. Members urged. I do not want to take more time of the House. I am extremely thankful indeed to all the Members who have supported this Resolution and I am sure, Madam, that the House will carry this Resolution not only by a two-thirds majority, but unanimously, and let us show to the country the need for such Services.

THE DEPUTY CHAIRMAN: I will now put the Resolution to vote. Under article 312(1) of the Constitution, the Resolution has to be supported by not less than two-thirds of the Members of the Rajya Sabha present and voting. Therefore, there will be division.

The question is:

"That this House do resolve in pursuance of clause (1) of article 312 of the Constitution that it is necessary and expedient in the national interest that Parliament should by law provide for the creation of the following All-India Services common to the Union and the States and regulate the recruitment, and the conditions of service of persons appointed, to each of these Services, namely:—

- (i) the Indian Agricultural Service; and
- (ii) the Indian Educational Service (General Education, Technical Education)."

The House divided.

THE DEPUTY CHAIRMAN: Ayes-125: Noes-Nil.

AYES-125

Abraham, Shri P.

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Ammanna Raja, Shrimati C.

Anandan, Shri T. V.

Anis Kidwai, Shrimati

Anwar, Shri N. M.

Arora, Shri Arjun.

Asthana, Shri L. D.

Bansi Lal, Shri.

Bedavati Burgohain, Shrimati,

Bhargava, Shri B. N.

Bhargava, Shri M. P.

Chagla, Shri M. C.

Chandra Shekhar, Shri.

Chatterii, Shri J. C.

Chavda, Shri K. S.

Chetia, Shri P.

Chordia, Shri V. M.

Damodaran, Shri K.

Das, Shri N. K.

Dass, Shri Mahabir.

Deb, Shri S. C.

Deokinandan Narayan, Shri

Desai, Shri Khandubhai K.

Desai, Shri Suresh J.

Devaki Gopidas, Shrimati.

Dharia, Shri M. M.

Dikshit, Shri Umashankar.

Doogar, Shri R. S.

Dutt, Shri Krishan.

Dwibedy, Shri Bairagi.

Ghose, Shrí Surendra Mohan.

Gilbert, Shri A. C.

Guiral, Shri I, K.

Gupta, Shri Gurudev.

Gurupada Swamv, Shri M. S.

Hathi, Shri Jaisukhlal.

Indira Gandhi, Shrimati.

Iyer, Shri N. Ramakrishna.

Jahanara Jaipal Singh, Shrimati.

Joshi, Shri J. H.

Kapoor, Shri G. K.

Karmarkar, Shri D. P.

Kathiu, Shri P. N.

Khan, Shri Akbar Ali.

Khan, Shri M. Ajmal.

Koya, Shri Palat Kunhi.

Kulkarni, Shri B. T.

Kurre, Shri Dayaldas.

Lakshmi N. Menon, Shrimati.

Lalitha (Rajagopalan), Shrimati.

Mahanti, Shri B. K.

Mallik, Shri D. C

Malvıya, Shri Ratanlal Kishorilal.

Mani, Shri A. D.

Maniben Vallabhbhai Patel, Kumari,

Mary Naidu, Miss.

Mathen. Shri Joseph.

Mishra, Shri L. N.

Mishra, Shri S. N.

Misra, Shri Lokanath.

Misra, Shri M.

Mitra, Shri P. C.

Mohammad, Chaudhary A.

Mohinder Kaur, Shrimati,

Moideen, Shri M. J. J.

Momin, Shri G. H. Valimohmed.

Muhammad Ishaque, Shri.

Nafisul Hasan, Shri.

Nandini Satpathy, Shrimati.

Nanjundaiya, Shri B. C.

Neki Ram. Shri.

Pande, Shri C. D.

Pathak, Shri G. S.

Pattanayak, Shri B. C.

Phulrenu Guha, Dr. Shrimati.

Prasad, Prof B. N.

Punnaiah, Shri Kota.

Puttappa, Shri Patil.

Ramaswamy, Shri K. S.

Ramaul, Shri Shiva Nand.

Rao. Shri B. Ramakrishna.

Rao, Shri V. C. Kesava.

Ray, Shri Ramprasanna.

Reddy, Shri K. V. Raghunatha.

Reddy, Shri M. Govinda.

Reddy. Shri N. Sanjiva.

Reddy, Shri N. Sri Rama.

Roy, Shri Biren.

Ruthnaswamy, Shri M.

Sahai, Shri Ram.

Sait, Shri Ebrahim Sulaiman

Sanjivayya, Shri D.

Sapru, Shri P. N.

Savnekar, Shri Baba Saheb.

Seeta Yudhvir, Shrimatı,

Sethi, Shri P. C

Shah, Shri M. C.

Shakuntala Paranipye, Shrimati.

Shanta Vasisht, Kumari.

Sherkhan, Shri

Shukla, Shri M. P.

Shyam Kumari Khan, Shrimati.

Siddhu, Dr. M. M. S

Singh, Dr. Anup

Singh, Thakur Bhanu Pratap.

Singh, Shri Dalpat.

Singh, Shri Jogendra

Singh, Shri Mohan.

Singh, Shri Niranjan.

Singh, Shri Santokh.

Singh, Shri T. N. Sinha. Shri Awadheshwar Prasad. Sinha, Shri B. K. P. Sinha, Shri Rajendra Pratan. Sinha, Shri R. P. N. Tankha, Pandit S. S. N. Tara Ramchandra Sathe, Shrimati. Thanglura, Shri A. Thengari, Shri D. Tiwary, Pt. Bhawaniprasad. Tripathi, Shri H. V. Vaipavee, Shri A. B. Varma, Shri B. B. Varma, Shri C. L. Vijaivargiya, Shri Gopikrishna.

NOES-Nil.

The Resolution was adopted by a majority of not less than two-thirds of the Members present and voting.

THE DEPUTY CHAIRMAN: The Resolution has been passed unanimously.

SHRI M. P. BHARGAVA (Uttar Pradesh): Madam, I propose that the two half-an-hour discussions be taken up now.

THE DEPUTY CHAIRMAN: We still have a little less than ten minutes. We could go on with the Bill.

SHRI LOKANATH MISRA (Orissa): Madam, tomorrow we have a discussion which might take a little more. Two and a half hours have been allotted to it.

THE DEPUTY CHAIRMAN: The Minister of External Affairs.

SHRI LOKANATH MISRA: What is this? Before you have disposed of my point . . .

THE DEPUTY CHAIRMAN: What have you had to say?

SHRI LOKANATH MISRA: We have allotted 2½ hours for the discussion tomorrow. It may take half an hour more. Therefore, the two half an-hour discussions be taken up today only because there would be no time tomorrow.

THE DEPUTY CHAIRMAN: Both the half-an-hour discussions would be taken up today from 5 P.M.

THE ARMED **FORCES** (SPECIAL POWERS) CONTINUANCE BILL, 1965

THE MINISTER OF EXTERNAL AF-FAIRS (SARDAR SWARAN SINGH): Madam, I move:

"That the Bill to continue the Armed Forces (Special Powers) Regulation. 1958, for a further period, as passed by the Lok Sabha, be taken into consideration."

The Bill before the House is to continue for a further period the Armed Forces (Special Powers) Regulation 1958. The Regulation was promulgated by the President in 1958 in exercise of the powers conferred by article 240 of the Constitution read with paragraph 18(2) of the Sixth Schedule thereof. It conferred certain special powers on the officers of the Armed Forces to enable them to aid effectively the civil power in those areas of Kohima and Mokokchung districts which were declared as disturbed areas by the Governor by notification in the Official Gazette. The Regulation was initially in force for a period of one year. disturbed conditions in the areas of Kohima and Mokokchung continued the Regulation was extended from year to year by a proper Resolution promulgated by the President.

After the formation of the State of Nagaland on 1st December, 1963, the 1958 Regulation could be continued only by Parliamentary legislation, and for this purpose of continuing the Regulation for a further period of one year from 5th April, 1965, the Armed Forces (Special Powers) Continuance Act, 1964 was passed. said period is due to expire on the 4th April, 1965. It is therefore, necessary to extend the Regulation for a further period of one year beyond that date.

Madam, the Bill has been in force for a period of one year. Under the provisions of this Bill, if any area is declared as a disturbed area, then the military and the police have got special powers of arrest, search and a number of other things and it is necessary that the life of this Act should be extended by one yearmore.